SHORT DURATION DISCUSSION
UNDER RULE 176 RE THE STRUGGLE
IN DIFFERENT PARTS OF THE
COUNTRY FOR LAND TO THE TILLERS AND FOR RADICAL LAND
REFORMS

SHRI BHUPESH GUPTA (West Bengal): I am very glad that provision has been made for the other subject being taken up on the first day of the next session. In fact, I would have liked it to be taken up during this session. As far as I am concerned, I am ready. You may discuss it tomorrow also. ...

SHRI LOKANATH MISRA (Orissa): Let us discuss it tomorrow.

SHRI BHUPESH GUPTA; I have no objection, because that is a very important matter and 1 share the sentiments of hon. Members. Now, Sir, this discussion I wish lo raise in order to bring to the attention of the House a very vital national problem which is agitating...

SHRI CHITTA BASU (West Bengal) : How long shall we sit?

SHRI BHUPESH GUPTA: We shall sit for 2'2 hours. . .

MR. DEPUTY CHAIRMAN: How long does the House want to sit tonight?

SHRI LOKANATH MISRA: Till six o'clock.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Till 7 o'clock

(Interruptions)

SHRI CHITTA BASU: In that way you eannot shut out discussion.

SHRI BHUPESH GUPTA: Why are you wasting time?

SHRI OM MEHTA: Until the discussion is over.

MR. DEPUTY CHAIRMAN: There are many hon. Members who wish to participate in this debate.

SHRI BHUPESH GUPTA: I think that we do not have much work to do at home at tb« fag-end of the day.

MR. DEPUTY CHAIRMAN: There are 12 to 13 speakers and ten minutes each.

SHRI BHUPESH GUPTA: Why are you taking time for interjecting all the time?

MR. DEPUTY CHAIRMAN: I want to remind you that you should not take more time. That is my difficulty.

SHRI BHUPESH GUPTA: I know my rights. I know other Members' rights also.

SHRI CHITTA BASU: You forget other Members.

SHRI BHUPESH GUPTA: It is not that at all. The question is that here I have got a lull half an hour's light to speak, ::nd 1 am joly well going to speak I was a little surprised at some hon. Members not taking interest in this. Whereas the other subject is very important, they should have agreed to give priority to it during this Session. Anyhow, we will get more time for the other important Report during the next session. I approve of it. Sir, as far as this motion is concerned, the purpose of it is to highlight the importance of the land reforms in the country. Now, Sir, this matter has been engaging the attention of the whole nation ever since we became free and particularly after the planning started. If you go into the various Plans, you will find always an emphasis laid on carrying out radical agrarian reforms, ceiling laws and other laws, and the slogan has been "give land to the tiller of the soil". Today we are nowhere near the realisation of the objective set forth before the nation through the Parliament and through the declarations of the Planning Commission. As a result of the four Five Year Plans— the Fourth is working concentration of land ownership has not been eliminated. In fact despite the ceiling laws the concentration of ownership of land has continued in various parts of the country, in various States, and this is certainly a very serious matter.

Now, Sir, even now according to the latest National Sample Survey 61.69 per cent of the rural households owning below 5 acres each own between them less than 20 per cent of the total land under cultivation. Therefore, you can see the huce

percentage of them own very little land; whereas at tie top 3.21 per cent of the rural households owning above 30 acres of land between them hold 23.6 per cent of the total priv; tely owned land, or in other words, rough! 'about 8.38 crores acres of land in all. 1 lat only shows what a great concentration of land still continues despite the ceilin: laws of the country. It is quite dear th< t the ceiling laws have been circumvented ind have been ignored partly because thi ceiling laws contain very many loophoh s in their provisions such as resumption of cultivation and many other things which are taken advantage of by the land-owni ig class to corner land and grab land. Tl at you must remember. Also the ceiling ha> been fixed very high in certain places. hirdly, even when the ceiling laws had been implemented only for name's sake, t e surplus land was not made available to the tillers of the soil. In fact much surplus land was not even secured by the Cover ment for distribution among the peasantry. This is what the Planning Commission itself said in the final draft of the Fourth Five Year Plan:

"Lands w ich should have vested in the State or se tied with tenants have been retained by some intermediaries by evasion and obstruction. Action should be taken b the State mo niolu for scrutiny of such cases and effective implementation i>f intermedfat*y abolition laws."

"Even th legislation as it exists has not been pursued and implemented effectively. As a result only about 964.800 net tares have so far been declared surpl s after scrutiny of the ments subn itted by substantial holders out of whi.h about 640.000 hectares have been aken possession of by the State Cover nnents."

Then the Planning Commission goes on to say: "Evas in of ceiling on a considerable scale" ba taken place. I am mentioning this thing i nly to point out to the House that even ace aling to the Planning Commission and he Government report very few acres of land taking the quantity of the country i S a whole had been really brought und r Government possession much less ha\ I been distributed among the tillers of the soil.

In this connection you will be surprised that concentration is the highest in some of the States, where actually there should have been far better distribution, and in some of the bigger States like Andhra Pradesh, Madhya Pradesh, etc., you will find that the land distribution is very very inadequate. Take the case of Andhra Pradesh for example. The surplus area that has been declared there so far is 73,992 acres and distribution actually shown is nil. Why this is so? That is the position in many States. This is so because the ceiling laws were defective and they were not implemented. Now, Sir, what happened? In various ways, dubious ways, benami transactions. exemptions and so on in the name of orchards, fisheries and many other things and also in the name of certain factories and plants as has been done in the case of the Birlas, lands were grabbed by the big landlords and also bi the big capitalists at the cost of the toiling people of the countryside.

No wonder, Sir, that after 23 years of independence we find 22 percent of rural household having no land at all. This is a very serious situation. Taking the country as a whole, you can take the families owning less than five acres as poor peasants, then agricultural workers, poor tenants and poor peasants constitute abou: 80 per cent of the rural household. Thi-is the position. These are official figures, not my figures. And in this connection. I may point out that calculation has been made by the economists and others which show that it is possible now to gel about 21 crores acres of land for distribution. How? If you, for example, lower the ceilings and effectively enforce them and prevent exemptions and circumventions oi certain laws under one pretext or another, you will he in a position to get for distribution among the poor peasants and agricultural labourers about nine crores acres of land. Then. Sir. it is also estimated that we can get about another nine crore acres of land from out of Government wasteland and so on in order to bring it to 18 crores of land. Then there are various areas where the land is not used actually, for afforestation purposes. These arc called name-sake forests. And we can get another 21 crores of land. And we get nearly 21 crores of acres of land

[Shri Bhupesh Gupta]

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for distribution. Eighty percent of our rural areas are backward and there is plenty of land to go round among the poor peasants, Harijans, Adivasis and agricultural labourers. Therefore it is not at all true that there is not enough land for distribution among them. It has been revealed as to what kind of concentration of land is there and how the landlord classes, the big ones and the big capitalists, have been allowed to grab the lands. But the movement that is now going on, as Mr. Dharia rightly puts it, is really a degrabbing movement. It is not a movement which is to be viewed from a purely technical and legal angle. First of all. in my submission, the movement is absolutely constitutional and legal.

[THE VICE-CHAIRMAN (SHRI RAM SAHAI) in the chair]

It is constitutional because it is in accordance with the spirit and letter of the Constitution which in its Directive Principles speaks against the concentration of the means of production in the hands of a few, which, in fact, assures land to the tillers of the soil. Nothing is against the Constitution so far as the movement is concerned. What about the legality of the movement in the narrow sense of the term? The legality of the action cannot be separated from the background in which the action is taking place, when the action is of a social nature. These ceiling laws have been circumvented. The movement is mainly directed against the land over and above the ceiling, lands held illegally and unlawfully in violation of the ceiling laws in the country. Therefore, it is an illegal act which the land occupation movement seeks to undo; it is a legal movement which is to end an illegal act on the part of the land-holding class. Government should welcome this movement. Instead the Prime Minister has called this movement unconstitutional* and democratic. It is by no means unconstitutional it violates no article of the Constitution. On the contrary, the movement is permeated with the spirit of the Constitution. This is certainly not illegal because it is directed against those people who have defied law, who have violated law and who have, in violation

of law, grabbed land all over the country to the great ruination of the countryside, leading to the suffering and misery of the tens and millions of our poor peasant masses. Therefore, it is absurd to take the kind of view that the Central Government has taken in this matter.

As far as the Stale Governments are concerned, they are hostile to the entire movement much more pronouncedly than the Central Government because most of the State Governments are seriously connected with landholders and big landlords and rely on their social, mental support for elections and other

SHRI SUNDAR SINGH BHANDAR1: They are friendly to you.

SHRI BHUPESH GUPTA: And these people do see to it that ceiling laws are violated by their patrons, namely the land-

Sir, it goes to the credit of our parties that in this movement which has been going on for several months now, more several hundred thousand people belonging to our party alone have taken part. Our party's quota of imprisonment, that is, members and supporters of our party, under the leadership of our party who have gone to jail, comes to 60,000 persons all over the country. The P.S.P. and the S.S.P. too have joined the moveraem; their members and followers too have also gone to jail, have courted imprisonment in various parts of the country. The Government should have welcomed the initiative from the peasant masses.

Mr. Jagjivan Ram once made a statement supporting the struggle, but then he suddenly came out against it and raised the bogey of constitutional violation and other legal violations and so on. This was absolutely unfair.

Now, Sir, what happened? In Uttar Pradesh the movement is being ruthlessly suppressed by the Uttar Pradesh Government. I need not go into the incidents in Maharashtra. It is the same thing there as in Uttar Pradesh, a neighbouring State very near us. There 5,000 people are in jail. None of them has been given classification. They are treated as ordinary prisoners. The State Government have

passed orders JO that they are ill-treated all the time anil they are made to suffer humiliation at t te hands of the jail authorities. I may inform you, Sir, that one of the leading women members of our party, who hap >ens to be the Secretary of the National Fi deration of Indian Won Shrimati Vimla Farooqi, and Shrimati Saraswati Amm tl, a leading social worker. Shrimati Kama ieet Kaul, a young school teacher and miny others are in jail in U.P. Shrimati Vimla Farooqi has been charged with a tempt to murder, under section 307 alt1 ough she was arrested two or three days wfore the movement from the party office How can she be guilty of attempt to mi "der? She was picked up from the party office.

In many pla es such things are happening. You will »e surprised, Sir, that in the Uttar Pradesh jails they are making it a special point 11 harass these people. Our friend Mr. R; inarain is arrested on this charge. He w is taken away while he landed at the station. Mr. Dange, when he went to 11 eknow. was taken in preventive custody. The same thing has happened to man; others.

Sir, in this novement 26 members and supporters of . Ur party all over the country have been killed already. It has been noticed thai I arijans are the particular targets of thi landlords. It seems the landlords are pouring their additional anger against the H arijans, and whenever they get a chance hey make it a point to kill the Harijans .nd do away with them.

SHRI SHYi.M LAL YADAV (Uttar Pradesh): Wi 1 you give the statewise break-up of tl e sixteen persons that have been killed aclording to you?

SHRI BHU. ESH GUPTA: I am talk ing about Uttar Pradesh now. In Uttar Pradesh four Were killed. I will give you the names if ou like. Sixteen persons in all have been kilted. Since you are from Uttar Pradesh and belong to the ruling party of Utta • Pradesh, I think you are entitled to ha>; these names. Mr. Charan Singh is fascist. He has got all the make- ip of a fascist I have got a note here: I knew you will be asking this question.

Sir, a toll of four precious lives was taken in Uttar Pradesh. Comrade Kabir Das was killed by the intolerable conditions in Shri Charan Singh's New Jail of l.akhimpur. Comrade Shamboo, a young Harjjan hero of the movement, was killed by the men of the vested interests in action while defending the Red Flag in Banda. in the course of the land struggle. Comrade Harbans Singh and Comrade Hiralal were done to death by the enemies of the land movement in Naim'ral and Fatehpur districts respectively. And what action have you taken against the murderers? You have taken action only against those people who went on a peaceful movement. I can give some more examples of this kind.

Discussion

Now, in Maharashtra 5,000 people have been arrested, in Satara and other districts, and some of them have been given imprisonraent for 41 months. This is vindictive.

SHRI SUNDAR SINGH BHANDARI: Were they not released because of the Constitution Amendment Bill?

SHRI BHUPESH GUPTA: No. they were not released. Therefore, even Maharashtra, which claims to be progressive in such matters, seems to have been leading many others in arresting people and putting them in prison and giving them harsh sentences. As you know, one Minister, the Co-operation Minister, Mr. Y. J. Mohite, who owns secret land—it has been located and found out—is the man. Sir. who is really heading. . .

SHRI SUNDAR SINGH BHANDARI : Your Prime Minister also owns land,

SHRI BHUPESH GUPTA: Is it above the ceiling? I think you also hold land. You always support the landlords at every stage. Let us not talk about it. You have got the Prime Minister as your target. But bring that subject in some other connection.

Therefore, this is what is happening. So many people have been put in jail in Maharashtra. Now, although the Maharashtra/ Government is a Congress Government, the Maharashtra Government is not criticised, but the Prime Minister is criticised by my friend.

SHRI SUNDAR SINGH BHANDARI: Why do you differentiate.

SHRI BHUPESH GUPTA: That is all right. I am criticising the Prime Minister. I shall do it better. I started with criti

m of the Prime Minister if you think that she has surplus land, conic- and join us; we shall capture that surplus land.

SHRI SUNDAR SINGH BHANDAR1:

SHRI BHUPESH GUPIA: Let us not make politics out of it. In Punjab, you .ywill be surprised to know that in Feroz-pore women are being beaten in jail. The Akali-Congress Ministry, or the Akali Ministry supported by this Congress, is beating up peasants in different parts of Puniab in connection with the land movement, especially in Ferozpore district. Sir, I am told that in Punjab thej are distributed and detained in 17 jails in awful and frightening conditions, in Maharashtra, 500 women are in jail, including Sarojini Desai. wife of Krishna Dcsai, M.L.A., who was killed by the Shiv Sena. In Punjab 139 women, including Vimla Dang, wife of Satyapal Dang, a leading member of our party and herself a member of the Executive Committee of the National Federation of Indian Women, are in iail. In Guiarat and U.P. many leading women are in jail along with various classes of people, peasants, teachers, students and so on. This is the tale of suppression: the tale of attack. Therefore, I say that you cannot just suppress them. Today the time has come for land

Last November a meeting of the I htef Ministers was held here in Delhi where they said that immediate steps should be taken for the implementation of land rel'orms and expressed action the manner in which the land reform taw had been administered in the country, Nothing has been done since then except that Governments like the BKD and the National Congress have indulged in police persecution in all pa«s of the country, v herever they were in power. The record of the Swatantra Party also is very dismal. .It is understandable because the Swantantra Party is a reactionary party; a party which is run by the Princes, maintained by the Princes. A party which is politically prostituted at the door of the

Princes is not expected to behave better. But certainly a party which that it is for land reform should not behave in The manner in which it is behaving. Therefore, I invite its alter.; to this aspect of the matter and say thait is doing something wrong.

Discussion

Today the land movement cannot be stopped. It is not an artificial movent Last year the land occupation was go on. The struggle was going on in Andhra, Bihar, Assam and in many other places, and the peasants had already occupied thousands of acres of land. In West Ben 7 lakh acres of land had come into possession of the peasants, helped by the United Front In Kerala recently, under Government. our Government we have given pattas to more than one lakh pec and landlordism in zarninda has been completely abolished in K. under the 1 and Reform Act which come into force from the 1st of January this year. I herefore, what is happening is nothing artificial, nothing new. It . process which has been going on. Now it ha. assumed a national dimension.[I has assumed national importance.It assumed great national support. It ha drawn into its fold millions of peasant in one form or another, and those who are advanced amongst them are even going to court arrest in order to highlight the problem and get more land occupiei wherever possible.

Actually, one of the greatest misch that has been done over the past is that the Birlas and some other big capitalists had been allowed to pene into our agriculture, into our areas, under one pretext or another. tilt,n Pradesh, the Birla farms are bi run as zamindari farms. Fc example, in Amlai in Madhya Pradesh—I went t1 in the course of the land struggle—m than 2.500 acres of land is held extensivel I The Orient Paper Mill No. 2. Hah that land is utilised for the purposes Oi Paper Mill and the rest is used pure agriculture, the Birlas behaving | like zamindars and peasants K evicted; the peasants are being denied the land there. The power of Birlas is such that they are acquiring mote and mote land and building a vast empire of the

big Landlord i t the area. The result is that people ar becoming absolutely destitute and are victed from whatever land they have got in their possession. This is so in other parts of the country also. It has been r vealed that even in Tamil Nadu and oil -T States also the Birlas have land, where they have no business to hold any land It has been admitted by many people t lat such land is being held in this manne.

I do not wait to dilate, in this connection I roust in fte attention to the members of the Scindia family, the family of what is now the thl iwn Maharaja or the ex-Maharaja (i Gwalior who from today is i ii longer a Maharaja. The family h td occupied lands in main places . nd these land are held absolutely ille| tlly. and when the Raj mats was in a pos tion to command the SVD she saw to i that her illegal acts were legalised. I emand an inquiry into all the land field fy the Maharaja of Gwalior. the Raimata (f Gwalior or the Gwalior family. I can say that I have got a number of in-lances with me. I do not wish to take our time. I can pass them on to the G nci nment. for the Government to eons lei. This is what is happening. 'I hese former Princes are holding land under one pretext or another through bribery, through corruption, with the help of their men in legislatures and other pla es. This is the state. Now you should si Ip it.

6 P.M.

All thai I Aant to say finally before I sit down is i tat this movement has been a great mov< nent, certainly the greatest since .Indepei lence. in the countryside. Our countrsid I has not seen such a movement alter, ndependence. involving so many peasant on a national scale. It was almost a national upsurge of the downtrodden massi s seeking land, seeking to do evith • icial injustices, seeking to ttration of land ownership b) a handful at the top, seeking to uplift the eeononi), the rural economy, as a whole. Therefore, this movement should be taken vej 'seriously by the Government and sli >uld not be sought to be treated as il it is a sort of agitational affair of thi or that party gaining

party advantages. Millions of peasants cannot be moved into such a massive action all over the country unless their demand is just, unless there is something which goes to the root of the matter and mobilises millions of peasants. The Government should expedite the land reform*. What I can ask the Government to do is in the first instance—I suggested to the Prime Minister personally also—the Prime Minister should immediately call a conference of the Chief Ministers to discuss the question of changing the land laws. amending the land legislation, with a view to lowering the ceiling and also with a view to eliminating the many exemptions and other things that enable the concentration of land in the hands of a few. In fact, I was demanding nothing but implementation of their own declared objective their own declaration, by taking concrete action which is very much needed today. I should also like to point in this connection that the individual ceiling is no good. The ceiling should be on a family basis; otherwise, what is happening is that too much of land is held by one family though separately under different names of persons; it is even held benami. You will be surprised to know that land is held in the name of the son, son's son. son's daughter, daughter's son, daughter's son's daughter, and son's daughter's son, son's daughter's son's unborn child and so on and so forth. Not only that: land is also held in the names of cows and other things. I can understand the Jan Sangh holding land in the names of cows...

SHRI SUNDAR SINGH BHANDAR1 Ii is a silly argument

SHRI BHUPESH GUPTA: For you every argument is a silly argument . . . i timebell nuns) I am just finishing. To the Jan Sangh I am always silly. The Jan Sangh friends are the only intelligent people in any part of the world. It is not a silly argument, it has been found, to be true by those who have gone to those places. After all, you have given the same of Yashoda. And when the villagers were asked who Yashoda was, the villagers pointed out that it is the name of a cow. It is no family, no daughter, no family member existing, by that name . . .

SHRI SUNDAR SINGH BHANDARi : Was it suggested by the Jan Sangh or arc you attributing it?

SHRI BHUPESH GUPTA: No, 1 do not attribute anything. It is not my fault if that name is found there. Everybody knows that the Jan Sangh is very much in favour of land concentration. In fact, you are now attacking the land movement wherever you can. Jn Bihar you tried, and in other places also you tried. I do not anyway go into those things now.

A conference of the Chief Ministers should be held where a practical step should be taken. Now. it cannot I that since agriculture is a State subject, the Central Government has no locus standi. The Central Government is responsible for planning in the country. Five Year Plans are done under the aegis of the Central Government. Agriculture produces nearly one-half of our national income. It provides employment for nearly 70 per cent of India's total population. Surely the Central Government cannot say that it is not responsible for agriculture because it is a State subject. Certainly when you invest money and you are spending Rs. 3,000 crores on irrigation, major and minor, and you are spending money otherwise, you" have not only the duty, but you have a great moral responsibility, a responsibility which you must discharge in the national and economic interests of the country. You must see that the ceilings are brought down and family basis ceiling is enforced and also the exemptions <tre done away with.

My second suggestion is that land-sur plus land, waste and fallow land of the Government and the forest land-should be speedily distributed among the Haitians, agricultural labourers and the poor peas ants. This distribution should be effected through a proper and popular machinery which will enlist the cooperation of the toiling r ratry in the countryside. You i it to the bureaucracy becannot cause then there will be corruption and evasions. I should like to suggest more things, but this is the crux of the matter. The concentration of the land ownership must be broken. The ceiling should be on a family basis. What should be the exact ceiling in different places is not for me to suggest. It is for you to work out

on the basis of the local conditiol .. the areas. fertility of the land, etc. You actuld also see to it that it does not lead to evasions. If the family is bigger, they get a little more, but within the overall ceiling fixed

Discussion

Simultaneously, the Prime Minister and the Government should hold consultal with all those who stand for redical agrarian land reforms. I should suggest the convening of a meeting or a conference of all the various political parties fighting for radical agrarian land reforms and consultations should be held with them. It is very important that the peasants' and agricultural workers' organisations should be invited consultations. Along with that, certain practical lines should be worked out. I his is the step which the Government should take. The Birlas lands and other lands of the big capitalists should be taken over immediately and these lands should be distributed among the poo[^] peasants and agricultural workers. Ct is a good thing that under the impact r the land movement, the Punjab Government has decided to cancel the Birln farm agreement. It is a good step taken by the Punjab Government though that Government has behaved in a rowdy and ruthless manner. I understand that the U.P. Government is also considering the same thing with regard to the Birla farm. I will welcome such things. The Birlas and others should not be allowed to enter into agriculture in this manner and become big 1 super land-lords with a view to oppress the peasantry under them. My third suggestion is that all those arrested . . .

उपसभाध्यज्ञ (श्री राम सहाय) : भवेश गप्ता जी, अब आप समाप्त कीजिये, आपने 40 मिनट ले लिया है।

SHRI BHUPESH GUPTA: . . . for launching the land movement should be leleased all over the country. Many people including women have been arrested. The Tamil Nadu Government. T am told has released most of the persons. It is a welcome step, although they had no business to arrest so many people. Similarly, people arrested in Madhya Pradesh, Rajas-than, Maharashtra and other places including Gujarat and U.P.—I need not name them—should be immediately released and

the Central Government should put sufficient pressure >n the State Governments for their re lea e. All the cases against them should al o be withdrawn. J would demand the rel ase and the withdrawal oJ case in respect >f Shrimati Bimla Farooqui in the Punjab and to hold an inquiry \ through its ov i agency or through the Central Intelligence Bureau or the Central Investigation D partment.

Shrimati Virata Farooqui was arrested in our party office. Yet the charge against her is that sh I was arrested for attempt to murder. Murder whom? Murder the Secretary of the Communist Party? This is a fantastic charge levelled against her by the Punjab Government. Women have been molested. ,T am sorry to say. I am shocked to say that. The Puniab Government should release them. In this civilisation, whatever else may happen, they should not ju-1 allow this kind of molestation of the vomen which took place in a place near 1 erozpur. From Fazilka, the Secretary of <<ur party, Shri Malholra. issued a statement. I would invite the Government's attention to that statement. Therefore, I demand unconditional dropping of all tl sse cases against those who have been an jsted in the country in connection with tile land movement. I should also like to d band that lands which have been occupied by the peasants in various parts of the country should be legalised immediately I id the occupation should be held valid in tead of the peasants being vacated. Sir wherever surplus land has been located . . .

उपसभाध्यक्ष (श्री राम सहाय): मैं आपसे अर्ज करना चाहता हूं कि आपके 45 मिन्ट हो गये हैं। आप दूसरों के भी बोलने का ध्यान रखिये।

SHRI BHI PESH GUPTA: Wherever surplus lands have been located and they ed, they should also be taken over, distril tied among the peasants masses. All T say is that the great land movement hus done a great yeoman's service to the nation. In the first instance, it has led to Ae occupation of hundreds of thousands of acres of land in different parts of the cour ry and. more than that, it has highlight d the big national issue which

is being supported by all right-minded people, emphasising the urgency of Government action, and it has put the peasant masses, the toiling peasantry, in motion. The Princes and the privy purses have gone: their privileges have gone; the landlords' power has bean broken.

Before I sit down, I say, those who talk about the right reaction, they must re-realise that the landlords' power is the pillar of support to the right reaction in the country and the landlords' support is the biggest support to the Jan Sangrt-Swatantra-Syndicate triple alliance and those who want to fight this triple alliance, they must try to work against the right reaction in the economic sphere and in the countryside by striking against the landlords, and, I demand the dismissal, if possible, or removal of Mr. Charan Singh. I urge upon the Congress Party to withdraw their support from Mr. Charan Singh. Mr Charan Singh does not hesitate to withdraw his support from the Congress Party . . .

(Interruptions)

AN HON. MEMBER : You are helpless in this, Mr. Gupta.

SHRI BHUPESH GUPTA: But, still the Congress Party is supporting Mr. Charan Singh despite his treachery, despite his ... (Interruptions). If the Congress benches have any sense of shame, they should declare that Mr. Charan Singh is no longer supported by the Congress Party. Mr. Charan Singh is completely unfit to rule any State or his State, U.P.. which is one of I he biggest States. . .

With these words, Sir, I ask the Members to support the cause of the land struggle which is indeed a struggle for remaking of the nation.

THE VICE-CHAIRMAN (SHRI RAM SAHAI): Then, Mr. Kulkarni^Sfclot here. Then, Mrs. Purabi. Mukhopafc'Ry. Not here. Then, Mrs. Talwar.

DR. (MRS.) MANGLADEV.T TALWAR (Rajasthan): I do not want to speak.

SHRI A. P. CHATTERJEE: The Congress does not want to displease the landlords' lobby.

श्री बी० एन० मंडल (बिहार) : उप-सभापति जी, जमीन के संबंध में जो आंदोलन चला है...

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उपसभाध्यक्ष (श्री रामसहाय) : मैं माननीय सदस्यों से अर्ज कर दं कि समय कम है, इसलिये 10 मिनट से ज्यादा कोई स्पीच नहीं होनी चाहिये।

श्री सुन्दर सिंह भंडारी: 40 मिनट बोलने के बाद आप यह नियम लगायें, यह जरा हमारे लिये अन्याय होगा।

श्री बी॰ एन॰ मंडल: अभी समुचे देश में जमीन बंटवारे के लिये आंदोलन चल रहा है। जो जमीन बंटवारे का सवाल है, इस सवाल को आज बीस, बाईस वर्ष तक कांग्रेस गवर्नभेन्ट ने साल्व नहीं किया है। इसका नतीजा यह हुआ है कि जो हिन्दस्तान के गरीब लोग हैं, जो खेती का काम करते हैं, जिनकी खेती की जमीन नहीं है या बहत कम है, उन लोगों ने कानून को अपने हाथ में लेकर जमीन का दखल करना शुरू किया है। यह स्थिति कांग्रेस सरकार ने पैदा की है, जो रवैया अब तक रहा है, उसकी वजह से यह बात हुई है ।

इसी आंदोलन के सिलसिले में अभी भूपेश गुप्त ने बहुत से जोर जुल्म के उदाहरण दिये हैं और क्या रमेडी है, इसका सजेजन क्या किया है। मैं सिर्फ एक बात में जोर दिलाना चाहता हं कि जो कि गया जिले के नवादा के एकतारा डाक बंगले में हुआ है कि 8 एस० एस॰ पी॰ वर्कर्स को वहां पर मार डाला गया और उन आठ लाशों को गायब कर दिया गया। मैं इस ओर सरकार का ध्यान खींचना चाहता हं। आज देश में जो जनता है वह दो भागों में बंट गई है। एक भाग में वह जनता है जिसके पास जमीन है, धन है और दूसरी तरफ वह जनता है जो गरीब है, जिनके पास धन नहीं है, जिनके पास जमीन नहीं है। इस तरह से देश की जनता आज दो भागों में बंटी हुई है। एक भाग में वे राजनीतिक पार्टियां है जो पक्ष करती हैं उन लोगों का

जिनके पास धन नहीं है. जिनके पास जमीन नहीं है, जो भुखे रहते हैं और अकाल के जमाने में मरते हैं। इन लोगों का पक्ष करने वाली जो हिन्दुस्तान में पार्टी है, वह हमारी पार्टी है।

दूसरी तरफ वे पार्टियां हैं, जो उन लोगों का पक्ष करती हैं, जिनके पास धन है, जमीन है और दूसरे किस्म के अनेक साधन हैं। आज देश के अन्दर पार्टी-पार्टी और जनता-जनता के अन्दर संघर्ष है । इस तरह की स्थिति इसलिए आई, क्योंकि आज तक जिस पार्टी के हाथों में हिन्दुस्तान का शासन रहा, उसने गरीब लोगों की तरफ ध्यान नहीं दिया । इस स्थिति का मकाबला करने के लिए जो देश के गरीब लोग हैं, जिनकी जमीन छीन ली जाती है, उनकी सहलियत मिलनी चाहिये। अगर इन लोगों के लिए कानून के जरिये, कोई महलियत के संबंध में नियम की कमी है तो वे बनाये जाने चाहिसें। लेकिन जब तक इस तरह के कानन नहीं बनाये जाते हैं, तब तक इन गरीब लोगों को जमीन से दखल करने की कार्यवाही ही जारी रहेगी। इसलिए मैं चाहता हं कि सरकार इस और ध्यान दे। आज जिन लोगों के पास जमीन है, धन है, उन्हीं के पास विद्या है और उन्हीं के आदमी सरकारी नौकरियों में हैं। इन लोगों के पास अपनी जमीन की रक्षा करने के लिए बन्दकें हैं और सरकारी नौकरों के जरिये इन लोगों की हिफाजत हो जाती है । इसलिए मेरा निवेदन यह है कि जिन लोगों के पास धन नहीं है, जमीन नहीं है, विद्या नहीं है, ऐसे लोगों की हिफाजत कैसे होगी और उनका आन्दोलन कैसे सफल होगा? इस बात की ओर सरकार का ध्यान जाना चाहिये। इन्दिरा गांधी की सरकार कहती है कि हम देश में समाजवाद की व्यवस्था करना चाहते हैं। तो मैं यह कहना चाहता हं कि आज जिन लोगों के पास जमीन है, उनके पास बन्दक भी है, इसलिए उनकी बंदक जब्त होनी चाहिये । आज नौक-रियों में गरीब लोगों के साथ पक्षपात किया जाता है, इसको सरकार को बंद करना जाहिये ।

Discussion

आज देश की जो हालत है, उसकी जड में हिन्दुस्तान का इतिहास है। बहत पहले जमाने में कहा जाता था कि यहां पर आर्य लोग बाहर से आबे । हिन्द्स्तान में वे लोग जो अनार्य कहलाने जाते थे, उनके ऊपर इन आर्य लोगों ने हमला किया। यहां पर जो अनार्य लोग हन्जिन और आदिवासी थे. उनके ऊपर आर्य लोगों ने अन्याय किया । इन लोगों के पास जो जमीन, धन और जो कुछ भी था वह सब छीन लिया गया । इस तरह से जो दो हजार वर्ष पहले हिन्दुस्तान में आर्य लोग आये, उन्होंने यहां पर जनता को दो टुकड़ों में बांट दिया । जो अनार्य लोग थे जब उनके कपर आयों ने हमला किया तो ये लोग जंगलों की तरफ भाग गये और दक्षिण की तरफ भाग गये । दूसरी तरफ आर्य लोगों ने अपनी बस्तियां बसाई, शासन किया और दूसरे साधन जो थे, वे सब अपने कब्जे में कर लिये। इस तरह से ये लोग बंट गये । यह रवैया अंग्रेजों ने भी जारी रखा और कांग्रेस की सरकार के जमाने में भी यह प्रवित्त बढ़ती ही जा रही है। इसलिए हिन्दुस्तान की सरकार जो हिन्दुस्तान के स्वतंत्र होने के बाद आई, उसने जिस ढंग से इन्तजाम काना चाहियेथा, उस ढंग से नहीं किया । देश में बराबरी कायम करने के लिए, देश में गरीबी दूर करने के लिए सरकार को जो काम करना चाहिये था वह उसने नहीं किया और इसका नतीजा यह हुआ कि आज देश में आदमी दो भागों में बंटे हुए हैं और अपने-अपने स्वार्थों के लिए लड़ रहे हैं। लेकिन में यह निवेदन करना चाहता हं कि जिनके पास पहले से साधन हैं, उनको लडनें में सहलियत है और जिनके पास साधन नहीं है, उनको लड़ने में सहलियत नहीं है। इसलिए मैं आज यह चाहता हूं कि यह जो आन्दोलन चल रहा है, अगर देश में एकता लानी है, जनता के अन्दर एकता आनी है, देश में नेशनल इंटिग्रेशन लान है, तो इन सारी बातों के लिए यह जरूरी है कि देश में जो सरकार है वह ईमानदारी के साथ इस ढंग को आर्थिक नीति लाये, इस तरह का बजट बनाये और इस तरह से शासन करे जिससे जो कमजोर वर्ग है उसकी अच्छी तरह से रक्षा हो सके । लेकिन आज भी रक्षा उन्हीं लोगों की हो रही है जो कमजोर नहीं है. जो लोग कमजोर हैं उनकी रक्षा नहीं हो रही है। सबसे अच्छा होता कानन के जरिए यह बात होती. लेकिन ऐसा कानन नहीं बन रहा है। जहां बन भो जाता है, वहाँ उस कान्न का पालन नहीं होता है। देश की जो सरकार है, उस सरकार को मेन करने वाले वे ही लोग हैं, जो जमीन वालों के खानदान से आते हैं, इसलिए वे कमजोरों की रक्षा नहीं करना चाहते। इसलिए मैं चाहता हं कि आज हिन्दस्तान की जो सिविल सर्विस है, हिन्दुस्तान के सरकारी नौकर हैं, उनके पर्सनिल में भी तब्दीली होनी चाहिए। जब तक यह तब्दीली नहीं होगी. तब अच्छे कानन उनका इम्पलीमेंटेशन ठीक से नहीं हो सकेगा । इसलिए आज इस देश के सामने इस बात की जरूरत है कि जो एडमिनिस्टेशन का पर्सोनेल है. उसको बदला जाय ।

आज एक तरफ देहात में जमीन के बंटवारे की बात होती है, लेकिन शहर में धन का बंट-वारा नहीं होता। इसलिए शहर के धन का बंटवारा भी हो, जिससे देहात और शहर का तफर्का मिटे । इस ढंग की कोई बात सरकार की ओर से नहीं होती है। इसलिए मैं चाहता हं कि एक तरफ जमीन का बंटवारा हो और दूसरी तरफ शहर के धन का बंटवारा हो और देहात हो या शहर हो सारे लोग एक स्तर में हो जायें, ऐसी व्यवस्था होनी चाहिए; क्योंकि जनतंत्र में बोट बहुत अहमियत रखता है, लेकिन जिनके पास धन रहेगा, वे चुनाव में अपने धन के जरिए बहुत सहुलियत से जीत सकेंगे, जिनके पास धन नहीं रहेगा, वे जीत नहीं सकेंगे। इसलिए आज हिन्दुस्तान में समता को कायम रखना है, गरीबी को दूर करना है तो इन सारी बातों को देखना पड़ेगा । इसी के साथ-

Discussion

साथ अस्त-शस्त्र के बारे में भी मैं साफ कहना बाहता हूं कि जिन जमीन वालों के पास बन्दुकें हैं, उनसे बन्दुकें छीन लेनी चाहिएं, नहीं तो उन बन्दूकों के डर से आदमी उनसे लड़ भिड़ नहीं पाता है।

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसमाध्यक्ष महोदय, यह भूमि आन्दोलन के सिलसिले में जो चर्चा हो रही है यह अच्छा अवसर है इस समस्या पर विचार करने के जिए। लेकिन में समझता है कि इस विवाद में उन भूमि पर कब्जा करने वाले लोगों को निराशा होगी, जब उनको यह पता चलेगा, वे इस भीम छीना आन्दोलन में भाग लेने के लिए इस बाणा से भायद गए थे कि जिस जमीन को हम हथिया लेंगे, वह हमारे पास रह जायगी। **जाज भ**मि-छीनो आन्दोलन के प्रवर्तक यह उपदेश दे रहे हैं कि उन्होंने यह आन्दोलन केवल भूमि समस्या की विषमताओं की तरफ ध्यान दिलाने के लिए किया। मैं समझता है कि उन नासमझ व्यक्तियों को जिन्होंने इस आशा से इस भमिछीनो आन्दोलन में भाग लिया कि जिस जमीन पर हमें कहा जायगा कि हम इल चलाएंगे वह हमारी हो जायगी, उन्हें एक राजनीतिक चाल का मृहरा बनाया गया है। इस सारे आन्दोलन में अनेक हत्याएं भी हुई, जोगों को मार भी खानी पड़ी, लेकिन बड़े-बड़े नेता. भला हो इस संविधान संशोधन विधेयक का कि उस पर बोट देने के नाते मौके पर छूट कर आ गए, लेकिन हजारों लोग अब भी जेल में पड़े सड रहे हैं। वे इस उम्मीद से गए थे कि नेता आखीर तक हमारा साथ देंगे। नेता यहां मीजद हैं और वे हजारों आदमी जेल में सड रहे हैं। भूपेश गुप्त को उनके बारे में चिन्ता होना स्वाभाविक है।

मुझे केवल उन लोगों पर थोड़ा तरस आता है, जिन लोगों में थोड़ा विख्वास पैदा हो गया कि कानून हाथ में लेकर सुधार किया जा सकता है या कानून हाथ में लेकर किसी जमीन

पर कब्जा किया जा सकता है। इसमें शक नहीं कि भूमि हीनों की बहत बड़ी समस्या अपने देश में है। जो सीलिय कानून बने उनकी ईमानदारी से लाग नहीं किया गया और विशेष कर जो प्रशासनिक गलतियां उस में हुई, इन सीलिंग कानुनों को लाग करते समय जो बेनामी ट्रान्जेक्शन्स हुए, या झुटे एएजेश्वन्स जो हमने दिये वह एग्जेशन्स गलत ये। यह बात बिलकल बाजिब है कि जो एरजेशना दिये गये थे, उन पर पुनविचार होना चाहिए। मेकेनाइण्ड फार्म्स के नाम पर. प्रोग्नेसिव फार्मर्स के नाम पर और दूसरे कंसिडरेशन्स के बाधार पर, जहां सीलिय कानतों को हमने लाग नहीं किया और इन बातों को ले कर जो जमीनें छोड़ी गयी, आज वहत जरूरी है कि इस उनको फिर से देखें और उन पर विचार करें।

लेकिन किसान के पास कितनी जमीन रहनी चाहिए, हमने जब यहां लैंड ट दि टिलर का सिद्धांत स्वीकार कर लिया. तो राजनारा-यण जी ने अपने आन्दोलन में इस सवाल को सामने रखा कि आज भी एब्सेंटी लंड लाडिज्म अपने यहां चल रहा है और अगर प्रधान मंत्री के नाम जमीन है तो केवल सीलिंग का सवाल नहीं है। क्या वह दिलर को परिभाषा में आती है या नहीं? जगर आज प्रधान मंत्री पालियामेंट की मेम्बर हो कर. हिन्दस्तान की प्रधान मंत्री रह कर किसी जमीन की मालिक हो सकती है, तो इस परिभाषा को हमको दबारा फिर से सोचना चाहिए कि हमने इस लैंड ट दि टिलर की परिभाषा में कौन सी ऐसी खामी छोड दी कि जिसकी वजह से प्रधान मंत्री जैसा व्यक्ति जमीन का काश्तकार त होते हुए भी मालिक बनने का दावा कर सकता है । हमें इस सवाल पर जरूर सोचना चाहिए । हमें इस बात का भी विचार करना होगा कि जो जमीनें बेनामी आधार पर छट गयीं, गलत तरीके से टांसफर हो गयीं और विशेषकर उन क्षेत्रों में जिनमें हमने यह तय किया था कि वन वासियों के अतिरिक्त कोई दूसरा व्यक्ति उस क्षेत्र में जमीन नहीं खरीद सकता।

बाब जगजीवन राम जी की जमीन उसी क्षेत्र में है। वह वनवासी नहीं हैं, यह तय श्दा बात है। तो किर उस क्षेत्र में जो जमीनें उनके लिए सी मित है, उनके पास ही रहनी चाहिएं वह गैर-वन वासियों के पास कैसे पहुंच गयीं। इस बात की जांच करने की जरूरत है। मैं चाहंगा कि उन काननों का इम्प्ली-मेंटेंशन ठीक प्रकार से हो इस बात को देखने की जरूरत है।

यह बात संब है कि आज भी बहुत सी जमीनें हैं और मैं श्री भूपेश गप्त के इस सुझाव का अनमोदन करूंगा। जहां उन्होंने कहा कि रिजर्ब फारेस्ट एरिया में बहत सी जमीनें हैं जो काबिले काण्त हैं और जिन पर जंगल नहीं उग रहे । ऐसी जमीनों को रिजर्व फारेस्ट एरिया में से निकाला जाना चाहिए। रेल की पटरी के किनार की बहुत सी जमीन है कि जो कास्तकारों को दी जानी चाहिए और कई ऐसी सरकारी जमीनें हैं जो सालाना तौर पर किसानों को दी जाती है और हर साल उन किसानों को खरकार के अहलकारों के चारों तरफ चक्कर लगाने पड़ते हैं, इसलिए कि फिर उन्हें वर्ष मर के लिए जमीन खेती के लिए दे दी जाय। वह बात सच है कि ऐसे काश्तकार लगातार दस-दस साल से ऐनअल बेसिस पर उसे जमीन की काश्त कर रहे हैं, लेकिन उन्हें निश्चितता नहीं है । उन्हें विश्वास नहीं है। खेती के क्षेत्र में सिक्योरिटी आफ टेन्योर एक ऐसी व्यवस्था है कि जो बहुत आवश्यक है। यह होने पर ही हम किसी किसान को कह सकेंगे कि वह जमीन पर उपज बहाये । अगर सिक्योरिटी आफ टेन्योर न हो तो कोई भी किसान कैपिटल इन्वेस्टमेंट के लिए तैयार नहीं होगा और यही कारण है कि कुछ वह फार्मी को छोड कर आन एन ेबरेज प्रोहक्टिविटी आफ दि लैंड घटती जा रही है।

हमारे यहां लैंड पर प्रेशर ज्यादा है। सारी व्यवस्थायें करने के बाद भी हम जमीन ज्यादा नहीं बढ़ा सकेंगे। यह बात सच है कि आज

45 परसेंट आफ दि लैंड अंडर एग्रीकल्चर है। इसको हम थोडा और बढा सकेंगे, लेकिन 70 परसेंट आफ दि पापुलेशन जो कृषि पर निर्भर करती है, उसका हमें ध्यान करना चाहिए। हमें इस सारी भूमि समस्या को बेकारी की समस्या के साथ और ग्रामीण वेकारी की समस्या के साथ जोडना पडेगा। जहां एक तरफ पर एकड उसकी प्रोडिक्टविटी बढाने की व्यवस्था हमको करनी होगी और जिसमें सिक्योरिटी आफ टेन्योर एक बहुत बड़ा प्रश्न है, वहां उसके साथ-साथ इन किसानों की माली हालत को सुधारने के लिये हम एबो-बेस्ड-इंडस्टीज यां गांव के अन्दर औद्योगिकरण की क्या व्यवस्था कर सके हैं, उसकी तरफ हमें ध्यान देना पड़ेगा । जब तक हम एक पैकेज डील के रूप में इस सवाल पर विचार नहीं करेंगे, तब तक में समझता है कि यह भूमि की भख जो आज बढ़ाई जा रही है, जमाई जा रही है, उससे जमीन के मामले को ले कर के लोगों के दिमागों में एक हताशा का निर्माण कर सकते है, उन्हें कानुन तोड़ने की शिक्षा दे कर हम देश में अराजकता पैदा कर सकते हैं, हम अव्यवस्था और सब प्रकार के कानुनों को बलाए-ताक रखने की शिक्षा दे सकते हैं। यहां डिग्नेबिंग की बात कही गई। श्री भूपेश गृप्त जी चरण सिंह जी पर नाराज थे, लेकिन वह उनकी सत्ता को डिग्रेव नहीं कर सकते. इसकी विद्यान मान्यता नहीं देता, उनको डिरिकगनाइज नहीं कर सकते जैसा कि आबिटे-रिली एक हक्म उन्होंने आज दूसरों के लिये लाग कर दिया है । मजबरियां हैं जो कि उन्हें माननी पडेंगी । डिग्नेविंग या डिरिकगनाइ-जिंग से या किसी भी चीज को छीन कर, कानन को हाथ में ले कर के, व्यवस्थायें नहीं बनतीं। कानुन का रास्ता तोड़ने के लिए अगर हम लोगों को प्रोत्साहन देते हैं, तो उसके पीछे हमारी मंशा उन किसानों की मदद करना नहीं है, हमारी मंशा देश में अराजकता पैदाकरनी है।

श्रीमन्, मैं कम्युनिस्ट पार्टी के द्वारा चलाए गए इस आन्दोलन के पीछे की भावना को समझ

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सकता हं। मैं यह चाहंगा कि वह इस बात को तय करें कि यह जो भूमि छीनो आन्दोलन चल रहा था, उसका लाभ किसको हुआ। वैसे तो वह काण्तकार के पास जमीन रखने के हामी नहीं, वह तो सामृहिक खेती चाहते हैं और इस बात के हामी रहे हैं कि सरकार के पास सारी जमीनें जायें। अब यह कहते हैं कि एक एक किसान को जमीन मिले। तो क्या उनका सिद्धांत कुछ बदल रहा है या अपने सिद्धांत को वह नया आवरण दे रहे हैं। क्या बात है ? जबरदस्ती उस किसान को मोहरा बनाया जाय, उस जमीन पर कब्जा करने के लिये। उसको अब बहुत दिनों तक म्गालते में रखने की हमें कोशिश नहीं करनी चाहिये।

मैं समझता हूं कि भूमि के प्रश्न को "छीनो आन्दोलन" से हल नहीं किया जा सकता। हमने अपनी तरफ से दिल्ली में कदम उठाया है, जहां हमको यह कदम उठाने का सरकारी तौर पर अधिकार था, हमने यह उठाया। हम एक नतीजे पर पहुंचे कि यहां पर 19 हजार एकड़ जमीन है जो कि किसानों में बांटी जा सकती है, भूमिहीनों में बांटी जा सकती है, हरिजनों में बांटी जा सकती है और उसका प्रथम चरण यहां पर उठा लिया गया। आवश्यकता इस बात की है कि हम वैधानिक रूप से भूमि के वितरण के लिये व्यवस्था करें कि जो जरूरतमन्द हैं, जो वास्तव में एग्रीकल्चरल लेबर हैं, उनको प्राथमिकता दें, हरिजन भाइयों को प्राथमिकता दें, वनवासियों को प्राथमिकता दें, लेकिन किसी भी नाम पर ऐसा आन्दोलन न शरू करें । जिसमें कि कानन पर से आस्थायें ट्टें। कानून के ढंग पर व्यवस्था कायम करने का रास्ता छोड कर हम उनको अराजकता के मार्ग पर ले जाने की कोशिश करें, तो वह उन भमिहीनों का पोलिटि-कल एक्सप्लायटेशन है, उससे उनकी समस्या का समाधान नहीं होता, उससे देश में अराज-कता का निर्माण होता है।

(Time bell rings)

महोदय, मैं समज्ञता हं कि जायद आप 10 मिनट की पाबन्दी को लाग कर रहे हैं। मैंने प्रारम्भ में ही कहा था कि अगर आप डिबेट के टोन को 10 मिनट में सीमित रखना चाहते हैं, तो यह टाइम-ग्रैबिंग मुबमेंट का अधिकार भपेश गप्त जी को आप नहीं देते। सारी डिबेट को दो घंटे के लिये सीमित करने के बाद श्री भपेश गप्त को टाइम ग्रैब करने का सांयस शेयर दे कर आप दूसरे की जवानों को ग्रैब करना चाहें, तो यह उचित नहीं होगा। मैं यह निवेदन करूंगा । मैं समाप्त कर रहा हूं ।

SHRI BHUPESH GUPTA: My friend is landless, absolutely landless.

SHRiI SUNDAR SINGH BHANDARI: 1 im landless, end that is why I can do justice to the problem, because either you are one of those who want to propagate or instigate people keeping yourself in the background where neither the police can reach you nor can law be enforced on you; but you ask the poor follows to go and clutch the land merely on the false promise that the land they are able to grab will belong to them.

श्रीमन, इसलिये मैं चाहंगा कि केन्द्रीय सरकार इस बात के लिये स्पष्ट सुबना दे। मैं चाहंगा कि सुधार के आधार पर, कानन के जरिये से जमीन उनको मिले. मैं इसकी ताईद करता हं, लेकिन जिसने जमीन छीन ली उनको किसी भी प्रकार से जमीन पर हक देना कानन की हार मानन के समान होगा। फिर तो आज हम कह दें जैसा बंगाल के गवर्नर महोदय ने कहा था कि 2 एकड जमीन जिन्होंने छीन ली वह उनके पास रह जाये। मैं समझता हं कि हम कानुनी तौर पर भमि बितरण के मार्ग पर बढ़ना चाहते हैं, तो इस प्रकार का निर्णय आत्मघाती निर्णय होगा । कोई भी इस सुझाव को मानने के लिये तैयार नहीं होगा कि हमको जमीन छीननी नहीं चाहिये। इसलिये अगर कानन की मर्यादा रखनी है तो वह कानन की मर्यादा शुरू से आखीर तक रखनी पड़ेगी। केवल राजनैतिक उद्देश्यों की पूर्ति के लिये हम किसी चीज को कहीं पर वाजिब मानें और बाकी

Discussion

जगहों पर गैर वाजिव मानें, महज इस वजह से कि वह हैं और उन पर कानून चलाना चाहिये। श्रीमन्, इस भाव से कि यह मेरे विरोधी हैं, इसलिये कानून का शिकंजा लगाएं, तो भेदभाव के आधार पर कानून की निष्ठा नहीं वनतीं। मैं फिर से आपमे निवेदन करूंगा कि इस भूमि के प्रश्न को प्राथमिकता दी जाये, इस पर विचार करने के लिये मुख्य मंत्री और कृषि मंत्रियों की बैठक बुलाई जाये और सीलिंग के कानून को लागू करने में जहां-जहां कोताही वरती जाती है, राष्ट्रपति महोदय को कहा जाये कि अगर वे उसका कोई रास्ता निकाल सकते हैं, तो वह उसको निकाल और एग्जेम्पणन्स के सवाल को रिवारण करने के लिये एक हाई पावर कमेटी का निर्माण करें।

भी सुलतान सिंह (हरियाणा): उपसभा-ध्यक्ष महोदय, आज देश के अंदर कुछ दोस्तों ने जो भिम छीनोआंदोलन चलाया है। मैं समझता हं कि आज देश के अंदर केवल एक आंदोलन 'भूमि छीनो' ऐसा है, जिसमें पंजी-पति और अपने आपको प्रोग्नेसिव कहने वाले दोनों एक है। पुंजीपति का इंट्रेस्ट यह है वह चाहते हैं, हमारी पंजी सुरक्षित तब रह सकती है, जब गांव का आदमी गांव के आदमी से लड़े। प्रोग्नेसिव लोगों का इन्टरेस्ट यह है. काँग्रेस के अंदर जं पूँजी पती तत्व था जो जागीरदारी को कायम रखने वाला तत्व था. जबसे वह बाहर निकला और इस देश की प्रधान बंबी इंदिरा गांधी और कांग्रेस के प्रधान बाब जगजीवन राम ने तेजी से भारत के अंदर पंजी कः वितरण करना शरू किया और लैन्ड रिफार्म्स को बहन जल्दी लाग करने के लिये कहा तो जो अपने आपको प्राग्नेसिव कहते थे, उन्होंने इस बात को महसूस किया कि जिस स्लोगन को लेखर हम राजनीति में आगे बढते थे. जिस स्लोगन को लेकर हम गरीब जनता को एक्सप्लाइट करते थे. जिस नारे को लेकर हम कांग्रेस का मकावला करते थे, आज वह भूमि सधार इदिरा गांधी जल्दी से करने जा रही है। अज उस पंजी का बंटबारा देश L41RS/7)-6

की प्रधान मंत्री जल्दी से करना चाहती हैं। तो उन्होंने जनता को धोखे में डालने के लिये बडी तेजी से यह आंदोलन चलाया ताकि प्रधान मंत्री इंदिरा गांधी के उस नारे को कन्हम कर सकें और रूलिंग कांग्रेस ने जो कदम उठाया. उसका ऋडिट खुद ले सकें, प्रोग्रेसिव एलीमेंट्स का इंटरेस्ट यह है। मैं जनाब आपको यह बताना चाहता हं कि आज देश के अंदर भिम की समस्या क्या है ? मुझे अंदाजा है, शायद आप गांव के रहने वाले होंगे। भारत देश के अंदर कितने जलाहे थे, जो कपड़ा बनाने का काम करते थे। उपसभाध्यक्ष महोदय, आप ईमानदारी से सोचिये। क्या उसके प्रोफेशन को किसी खेती करने वाले ने छीना है ? उसके प्रोफेशन पर कब्जा किया पंजीपति ने, कार-खानेदार ने और उस ज्लाहे को लैंडलैंस लैंबर बनाकर जनता के सामने खड़ा कर दिया। देण के अंदर कितने लोग थे जो चमडा रंगने का काम करते थे, जो जुता बनाने का काम करते थे ?करोडों चर्मकारों को बेकार किया पंजीपति, कारखानेदारों ने, आज जनता के सामने उसको लैन्डलैस बना कर खड़ा कर दिया । देश के अंदर कितने लोग थे, जो मिट्टी के वर्तन बनाने का काम करते थे। आज उसके प्रोफे-शन परकब्जा किया पंजीपति काकरी हाउसेज ने और उसे लैन्डलैस लेबर बना कर जनता के सामने खड़ा कर दिया। दूनिया के इतिहास में कोई ऐसा देश नहीं मिलेगा, एक बडी पाप-लेशन को उसका प्रोफेशन छीन कर, लैन्ड की तरफ माइग्रेट कर दिया जाये। दुनिया के अंदर आज जो इकोनोमी है, उसमें जमीन पर बोझ घटता जा रहा है, लेकिन हिन्दुस्तान में एक उलटी बात चल रही है। हर किसी का प्रो-फेजन पंजीपति विज्ञान की शक्ति से छीनता है और जिसका प्रोफेशन छीना जाता है, उसका नाम लैन्डलैस लैबरर रख दिया जाता है।

उपसभाध्यक्ष महोदय, आपको अच्छी तरह से मालूम है कि 15 अगस्त, 1947 को विरला के पास कितनी पूंजी थी और आज 23 साल के बाद कितनी पूंजी हो गई है। टाडा

श्री सुलतान सिंह

के पास कितनी पंजी थी और आज उसके पास कितनी पंजी हो गई है। हिन्दस्तान के अंदर कोई ऐसा व्यक्ति बतला दीजिये, जिसकी 15 अगस्त. 1947 में हजार एकड जमीन थी. तो आज पांच हजार एकड जमीन हो गई हो। आपको सारे भारत में एक भी व्यक्ति ऐसा नहीं मिलेगा । अगर 15 अगस्त, 1947 को किसी के पास 4 हजार एकड जमीन थी तो आज उसके पास 200 एकड ही जमीन मिलेगी । आज उसकी मिल्कियत घटी है, जमीन का लोड घटा है और पंजीपति की जो मिल्कियत है वह सौगुना बढ़ गई है। यह चीज पंजीपतियों के इन्टरेस्ट में है। इसलिये मैं श्री भूपेश गुप्त से कहना चाहता हं कि मुझे इस बात की खुशी होती अगर वे इस तरह का मुवमेंट, मिलों में चलाते। जिन जगहों में जुलाहों का प्रोफेशन बिरला ने छीन लिया है, जहां पर मिलों द्वारा कपड़ा बनाना शुरू हो गया है, अगर उस मिल में जुलाहों का कब्जा कराते, तो मैं आपको प्रोग्नेसिव कहता । आप मजदरों के हित में हैं, लेकिन मैं यह बात तब जानता जब आप गांव के मोचियों को जो चमड़े रंगने का काम करते थे या और दूसरा चमड़े का काम करते थें, उनके काम को पंजीपतियों ने छीन लिया है और बड़े-बड़े कारखाने इस काम के लिये लगा दिये हैं, जिसकी वजह से आज गांव में जो मोची और जलाहे थे. वे सब बेकार हो गये हैं। मैं यह मानता हं कि आप गरीबों के हित में हैं लेकिन आज जिस तरह का आंदोलन चला रहे हैं। उससे आप पंजीपतियों के हाथों में खेल रहे है। पंजीपति चाहता है कि गांवों के अंदर गरीब गरीब से लड़े और उसके कारखाने की तरफ गरीबों का रुख न होकर जमीन की तरफ हो जाय ।

हमारे भाई श्री भंडारी जी चले गये। उन्होंने कहा कि दिल्ली के अंदर हमारा पहला चरण है और हमने लैन्डलैस लोगों को जमीन देना शरू कर दिया है। वह जमीन देनी कहां शरू की ? वह उन्होंने रामलीला मैदान में नहीं दी--हालांकि वहां पर स्लम्स की बस्तियां हैं।

एक माननीय सदस्य: राष्ट्रपति भवन में नहीं दी ।

श्री सुलतान सिंह : इंडिया गेंट के मैदान के पास नहीं दी। वह जमीन दी जो गांव में छोटी-छोटी जमीन छटी हुई थी और जिसमें डंगर खड़े रहते थे। उस जमीन पर गांव के हरिजनों को ले गये और कहा कि इस जमीन के ऊपर बस जाओ।

उपसभाध्यक्ष महोदय, हर वक्त आदमी 24 घंटे अपने पश्जों को मकान के अंदर नहीं रख सकता है और न ही पश्जों को वह 24 घंटे खेतों में रख सकता है, क्योंकि उसमें फसल होती है। गांव के लोगों की एक कामन लैंड होती है, जिसमें खलिहान पड़ता है और पण खडे होते हैं। यह गरीब जनता को धोका देने के लिये और हरिजनों से बोट लेने के लिये इस तरह की बात इन लोगों ने की। गांव के लोगों की इस तरह की जमीन को लेकर हरि जनों से कहा गया कि तम इस जमीन पर कब्जा कर लो। दिल्ली के बहुत से गांवों में आज ऐसी हालत पैदा हो गई है, जहां पर किसानों और मजदरों में लड़ाई का वातावरण वन गया है । वहां पर हरिजन और जमींदारों में लड़ाई होती रहती है। आज श्री भूपेण गुप्त अपने आंदोलन के द्वारा इन पंजीपतियों के हाथों में खेल रहे हैं। आज उन्हें बिरला के फार्म के बजाय बिरला के कारखानों पर कब्जा करना चाहिये और इस काम में मैं उनका साथ दंगा । आज जो हमारे दिल्ली में और बड़े-बड़े शहरों के फटपाथों में गरीब लोग आकाश के नीचे सोते हैं, जिनके पास रहने के लियें जगह नहीं है, उसके लिये हमारे मित्र क्यों नहीं बिरला की कोठियों पर कब्जा करते और क्यों बिरला के फार्म जो कि लखिमपुर में है, उस पर कब्जा करते हैं।

पूंजीपतियों की मदद है लैंड ग्रेब म्वमेंट को । पंजीपतियों ने लाखों करोड़ों इंसानों को बेकार किया, अपनी पंजी की ताकत से कारखाने लगा कर लोगों को लैन्डलैस लेबर बनाया और फिर गांव के आदमी को गांव के आदमी से

लडाते हैं। आपकी मार्फत मैं बताना चाहंगा कि आज देश की इकानामी गांव की इंडस्टी खराब होने से बहुत ब्री तरह खराब होती जा रही है। सारे हिंदुस्तान के जुलाहे बेकार हो गये, सारे हिंद्स्तान के मोची बेकार हो गये, सारे हिंदुस्तान के कुम्हार बेकार हो गये, मिटटी के वर्तन बनाने वाले। अगर आप चाहतें हैं कि गांधों का सोशल स्टक्चर बना रहे, गाँव की जिल्दगी परअमन रहे, खुशहाल रहे, तो आपको जन लोगों को काम देना होगा और काम देने का तरीका यह है कि जो वे 600 करोड रुपये के मालिक ह, उनकी पंजी पर कब्जा करके गांव के अंदर छोटे-छोटे उद्योग लगायें। कितने दःख की बात है कि टाटा एक तरफ आइरन पैदा करता है, दूसरी तरफ उसने साबन बनाना भी शरू कर दिया । आइरन भी अपने हाथ में और सोप भी अपने हाथ में रखना चाहता है । बिडला एक तरफ लाखों करोडों रुपयों का कपड़ा बनाता है, दूसरी तरफ चाहता है जुता भी वह बनाये । अगर आप चाहते हैं कि हिन्दस्तान के अंदर अराजकता न हो तो ऐसा न होने दें। आज की प्रधान नंत्री इंदिरा गांधी और आज के कांग्रेस प्रधान बाबू जगजीवन राम ने जो नारा दिया है जन्दी से जल्दी सोशलिज्म लाने का और जो रुकाबट थी कांग्रेस के अंदर, जो जागीरदारी निजाम को कायम रखना चाहते है, जो राजा-महाराजाओं को कायम रखना चाहते हैं, वे हमारे बीच से दूर चले गये और आज बड़ी तेजी के साथ हम इस मुबमेंट को लाना चाहते हैं। यह मबमेंट तभी आ सकता है, जब गांव के दस्तकार को हम जिन्दा रखें। भवेश गप्त जी से मैं कहंगा कि मजदूर को धरती की तरफ मोड़ने के बजाये कारखाने की तरफ ले जाइये. जिससे देश का कल्याण हो ।

SHRI SAS, NKASEKHAR SANYAL (West Bengal): Mr. Vice-Chairman, Sir, fisrt of all, I should say, hats off to the numerous peas: nts who have courted imprisonment. N it only peasants, but the peasants' schoo going children have also happily courted jail. Some of them who have come back c have come back with a

new orientation. So a new leadership is in. the offing and we must take stock of that. My good friend, Shri Bhupesh Gupta, made an aggressive speech which had an undertone of persuasion and appeal to the Prime Minister and the Congress Party, I say it is a wrong way, because these Mini-tcrs and the Congress Party, when forced by circumstances, have given s-ops and solatium by dribblets through petty pittances of apparently progressive leci-lation. This has a dangerous tendency of diverting 1 the people's movements and their gathering tempo. You know, after the Telengana struggle when a heroic climate was created, Vinobha Bhave's movement—he is a saintly man—the Bhoodan Movement, put back the heads of the clock. Trie leadership went into the hands of the "jotedars"; the leadership went into the hands of the Ministers and their kinsmen. Their patronage and their leadership is a dangerous thing because as soon as the leadership goes into their hi nds, the momentum of the peasant movement will lose its strength; it will lose its velocity, it will lose its progressive character. What is needed today is the peasant and labour leadership, as my friend, Mr. Bhupesh Gupta, knows much more then I. I am an old school man. I was not very much well up in the communist doctrines. I am only recently trying to learn things in my own way. but I am not learning very much. Stil! even at this stage I see a new horizon in the sky, a new silver lining, namely, that the people who are the underdogs so long are no longer going to rely upon the upper middle class leadership of the landlords or the jotedars. Therefore, we must have to give encouragement to this sort of leadership. My friend, Bhandarij'i. spoke of taking the law into one's hands. What is law? There are so many lawyers here. [am a lawyer by profession and by living. My friend, Mr. Bhupesh Gupta, is a lawyer although briefless: still he knows that there is something like a right of defence of person and property. So it is found that not only the lands are concealed in the names of sons, sons' and grandsons as mentioned chronologically and geneologically by

SHRI BHUPESH GUPTA: Sons unborn also.

SHRI SASANKASEKHAR SANYAL: ... but I know that in Murshidabad there

[Shri Sasankasekhar Sanyal]

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are benumi lands, there arc lands in the name oi phatic and on scrutiny it was found to be In yesterday's newpapers and today's newspapers 1 found that land riarned under the proprietorship of a dog. So ihis sort of things are going on for a JODJ.' time. So,the land is in the hands' bers, of robbers

SHRI CHITTA BASU: No, in the hands of thieves. You give some credit to the robbers. Here are thieves; they have stolen the land. So you call them thieves.

SHRI SASANKASEKHAR SANYAL: Yes, thieves. These are petty thieves. So if a property is in the hands of thieves, it. offence to snatch it away on behalf of the rightful owners, from the custody of these thieves '? No. it is not. Therefore, what is going on today is this. It is not enough to say that it is degrabbing of land. The adequate approach is this. . .

SHRI BHUPESH GUPTA: I think we can use this expression, "Recovery of stolen property".

SHRI SASANKASEKHAR SANYAL: That is what I am going to say. So long the people were subdued and they could not take back their land. So this recovery of stolen property is not lawlessness, It is the enforcement of the law, enforcement of the spirit of the law, of the ethics of the law, of fhe philosophy of the law. Where is the question of lawlessness? It is the illegal surplus land in the hands of those few persons that is being snatched away by the rightful owners. Why is not the P.D. Act enforced in U.P. and elsewhere? Why is not the P.D. Act made applicable to these people, these jotedars, these petty tyrants, who are holding on to the illegal surplus property? That is my proposition. It is a sin, it is a crime, it is an anomaly, it is an anachronism, to try to hound out these peasants who are trying to get back their own. It is not necessary for me to dilate upon this point. I again repeat and I appeal to my friend, Mr. Bhupesh Gupta, who has appealed to the Prime Minister, not to rely upon the Prime Minister or the Congress, but to rely upon the members of other parties, rely upon other parties. The country is going ahead and the push of the people is also driving us ahead. Even old people like us ere being goaded to progressive ways. There-

fore, instead of appealing to the Prime Minister and to the Congress Party as such, please appeal to these progressive sections and instruct them, guide them, assist them. indoctrinate them, in trying to build up this new peasant, industry, labour, leadership. Thank you.

Discussion

SHRI S. N. MISHRA: How pathetic is the CPI?

श्री श्याम लाल यादव : उपसभापति जी. जहां तक भूमि का प्रश्न है, मैं निवेदन करना चाहंगा कि इसकी माला निश्चित है और उसे बढाया नहीं जा सकता । यह भी सम्भव नहीं कि दूसरे देशों में जा कर लोग बस जायं। और ऊसर और बंजर भिम को कृषि योग्य बना कर भी समस्या का हल नहीं निकाला जा सकता है। श्रीमन्, हमारी कृषि में आवश्यक-तासे अधिक श्रम लगाहआ है और कृषि के अतिरिक्त जो दूसरे साधन हैं, अवसर हैं, उनकी संख्या में कोई बढ़ोत्तरी नहीं हो रही है, जिससे कि उनको कृषि के अतिरिक्त दूसरे कामों में, व्यवसायों में लगा सकें। देश में भूमि के क्षेत्र की सीमा सीमित है इसलिये उनके लिये जमीन भी सीमित है, इसलिये आवश्यकता यह है कि कृषि पर से लोगों को हटाया जाय जैसा कि अभी आपके सामने मेरे कई साथियों ने कहा । यह बात तर्कपूर्ण और न्यायसंगत है ।

श्री भूषेश गुप्त : आप चरण सिंह का समर्थंन करते हैं ।

श्री श्याम लाल यादव : जी हां, मैं ही नहीं बहुत से करते हैं, आपको छोड़ कर बहुत से लोग समर्थन करते हैं।

श्री शुकदेव प्रसाद (उत्तर प्रदेश) : आप तो करते हैं। राजा-महाराजाओं का भी करते हैं।

श्री श्याम लाल यादव : ऐसे राजाओं को तो आप अपनी गोद में बिठायें हुये हैं सारे देश में और आप दूसरों पर आक्षेप करते हैं। इस लोक सभा में 9 राजाओं को चुना और आपने उत्तर प्रदेश में 36 लैंडलाई स को चुना और आप दसरों पर आक्षेप करते हैं।

श्री शीलभड़ याजी (बिहार) : अब आपकी गोदी में बैठ गये हैं।

श्री शयाम लाल यादव : मेरी गोदी में नहीं आपकी गौदी में बैठे हैं। हम राजाओं के कभी समर्थक नहीं रहे हैं।

इसलिये, श्रीमन, मेरा निवेदन है कि श्रम को कृषि से हटाना चाहिये और भूमि की सीमा निर्धारित की जानी चाहिये और इसका सिद्धांत क्या हो यह भी निश्चित होना चाहिये। यह सम्भव नहीं है कि भूमि की सीमा इतनी अधिक हो कि उस पर प्रति व्यक्ति और पुंजी की जो इकाई लगे, उससे भी लाभ न मिले या इतनी थोडी हो कि उस पर कोई लाभ न हो । ऐसा नहीं होना चाहिये । भूमि की जो अधिकतम सीमा निर्धारित की जा रही है और अन्यव जगहों पर जो अब तक हुआ है, उन बातों को देख कर के हमारा ऐसा खयाल है कि बिना मशीनों के अथवा बैलों से जो खेती की जाय तो ऐसी उच्चतम सीमा साढ़े सत्ताईस एकड के लगभग होनी चाहिये और कम से कम निम्नतम सीमा ढाई एकड़ की होनी चाहिये इन दोनों सीमाओं के बीच में खेती लाभकारी होगी; क्योंकि जोत में प्रति बीघा के बढ़ने के साथ-साथ उसकी जोत का कुल उत्पादन बढ़ जायगा और जितनी कम जमीन उसके पास होगी उतना ही देश के लिये लामकारी होना । ऐसी स्थिति में, मान्यवर, यह सही है कि भूमि की सीमा निर्धारित होनी चाहिये और बहुत से प्रदेशों में यह निर्धारित की गई है। यह हो सकता है कि कहीं पर उन कानुनों को अच्छी प्रकार से, प्रभावकारी ढंग से कामयाबी के साथ उसे लागु न किया गया हो, लेकिन श्री भूपेश गुप्त जी से मैं निवेदन करूंगा. बडी नम्रता के साथ निवेदन करूंगा कि चौधरी चरण सिंह हमेशा छोटे किसानों के मददगार और हमदर्द रहे हैं और इस बात को मानते रहे हैं और इसीलिये आपको आक्वर्य होगा, आप इस बात को मानें या न मानें, आपके लिये यह तकलीफदेह बात है कि उत्तर प्रदेश में जहां इस देश की 10 करोड़ जनता रहती है, उस प्रदेश में बौधरी चरण सिंह का किसानों में इतना अधिक बहुमत है, इतना अधिक समर्थन है जो कि आपके लिये दुखदारी और अफसोसजनक हो सकता है। लेकिन इसमें हम मजबूर हैं, इसमें हम आपकी कुछ भी मदद नहीं कर सकते। जो आप गाली देते हैं...

श्री शीलभद्र याजी : उनके पास कितनी जमीन है।

श्री श्याम लाल यादव : उनके पान एक विस्वा जमीन नहीं है, यह मैं आपको बताना चाहता हूं। मैं जानता हूं।

श्री शीलभद्र याजी : आप कुछ नहीं जानते ।

श्री श्याम लाल यादव : मैं कहता हूं कि एक बिस्वा जमीन नहीं है। मैं जानता हं।

श्री शीलभद्र याजी: औरत के नाम पर, लड़के के नाम पर, बेटे के नाम पर, बेटी के नाम पर न जाने कितनी जमीन होगी।

श्री श्याम लाल यादव : इस तरह के आक्षेप न लगाइये । मैं आपसे निवेदन करना चाहता हूं । आपके पास गवर्नमेंट आफ इंडिया है, आप पता कर लें, एक बिस्वा जमीन भी उनके पास नहीं है । आप अगर और कुछ साबित कर दीजिये तो जो सजा दे सकते हैं, वह दें । इस तरह के गल्त आरोप नहीं लगाना चाहिये । जो अगर जानकारी नहीं है, तो अपने को सुधार लीजिये ।

श्री शीलभद्र याजी: कोई जाट हो और उसके पास जमीन न हो, खेत न हो, यह हो नहीं सकता।

श्री श्याम लाल यादव: मुझे व्यक्तिगत जानकारी है इस आधार पर मैं कहना हूं। आप जो आरोप लगाते हैं, वह राजनैतिक दृष्टि से लगाते हैं; क्योंकि आप उनकी भाव-नाओं का, उनके विचारों का समर्थन नहीं करते।

श्री श्री चित बासुः कितनी कम से कम जमीन है, यह तो बता दीजिये ।

श्री श्याम लाल यादव: मैं कहता है कि इस प्रकार के आरोप नहीं लगाना चाहिये। मैं कह रहा हं कि उनके नाम से एक बिस्वा जमीन नहीं है। काल की जमीन न उनके खानदान में है, न खेती करते हैं, न उनको करना है। कहीं नहीं है, किसी नाम पर नहीं है, न जमीन से कोई ताल्लुक है। इस तरह ग़लत आरोप लगाने की किसी माननीय सदस्य की आदत किसी राजनैतिक दृष्टिकोण से लगती है। इस गुलत आदत को निकाल दें। (Interruptions) आप असम के रहने वाले हैं. उत्तर प्रदेश की शकल नहीं देखी इसलिये कह दिया। तो जैसा उन्होंने कहा, बड़े-बड़े शब्दों का प्रयोग किया. मै एक बार फिर कहना चाहता है कि साम्य-बादी गाब्दिक डिक्सनरी में जिस तरह के शत्शब्दों का प्रयोग श्री भूपेश गुप्त ने किया है उनके लिये ही मबारक हो । जिस प्रकार देश के प्रति उनकी आस्था है. जिस प्रकार रूस के साथ चीन के साथ आस्था है और इस देश की संस्कृति और सभ्यता के प्रति जो अविश्वास है, उसके प्रति जो भावना है, जितना विदेशों के साथ उनका लगाव है, देश की जनता अच्छी तरह समझती है और उनका साथ नहीं दे सकती । वह दिन दूर नहीं है, जो कुकर्म आपकी पार्टी ने बंगाल में किये हैं, उनका पर्दाफाश होगा। इस देश के अंदर हमारे उत्तर प्रदेश का सौभाग्य है कि आज तक आपके पांच नहीं जम सके । इसलिये अपने राजनैतिक द्धिकोण से आप अपनी बातें कह सकते हैं. मझे ऐतराज नहीं, लेकिन गरीब किसानों के नाम पर झुठे आरोप लगाने से पहले आप बी के के बी के मेनीफेस्टो को पहने की जहमत गवारा करेंगे, तो मैं समझता हं मेरी बातों के औचित्य को आप जानेंगे। जब चरण सिंह उत्तर प्रदेश के माल मंत्री थे, तब उत्तर प्रदेश में जमींदारी अबालिशन का कानन बना और मैं बडी नम्रता के साथ सारी पार्टियों से निवेदन करना चाहता हं, उनके बारे में अध्ययन करने की जहमत गवारा करेंगे, तो उनसे बढ़ कर सामयिक, क्रांतिकारी, भृमि सुधार कानून आज तक देश

के किसी भाग में पास नहीं हुआ। एक अमरी-कन ऐक्सपर्ट थे जेम्स अन्होंने जापान में भी भीम सुधार किया और इस देश में आकर भूमि सुधारों के बारे में स्टेडी करके प्लानिय कमीशन को रिपोर्ट दिया सन् 1963 में "इमौक्ट आफ लैन्ड टेन्योर आन ऐप्रि-कलचरल प्रोडक्शन" । उसमें उनके शब्द इस प्रकार हैं मान्यवर, कि जमींदारी अबा-लिशन भारत में उत्तर प्रदेश के अतिरिक्त कहीं नहीं हुआ । उत्तर प्रदेश में भूमि को दखल करने का अधिकार किसी जमींदार को नहीं दिया गया है। केरल जहां कम्युनिस्ट पार्टी का रिजीम था, वहां भिम को बेदखल करके भूमि वालों से राइट आफ रिजम्पान दिया गया । उत्तर प्रदेश में यह नहीं दिया गया । उत्तर प्रदेश में जो जमीन के काबिज थे. सब-टेनेन्ट थे. उनकी जमीन पर आदिवासी को राइट दिया गया । देश के किसी राज्य में कहीं ऐसा कानुन दिया गया, जिसमें जमीन जोतने वाले को अधिकार दिया गया । जिस केरल की आप कल्पना करते हैं, वहां यह अधि-कार नहीं दिया गया । ऐसे कितने काश्तकार थे जो कि रिकार्डेड थे। इस तरह के 30 केसेज थे. जिनके पास आधा एकड से कम जमीन उत्तर प्रदेश में थी। जो देसपासर्स रिकार्डेड थे उनको आदिवासी का राइट दिया गया। (Time bell rings) मान्यवर, जमींदारी अबा लिशन के बाद उत्तर प्रदेश में लगभग 40 लाख एकड जमीन बांटी गई। उसके बाद पिछले छः महीनों में 5 लाख एकड भूमि का वितरण हो चका है। जमींदारी उन्मुलन ऐक्ट की एक धारा में यह व्यवस्था की गई है. जो जमीन अपनी थी काश्तकारों को गांव समाज के जरिये दी गई (Time bell rings) इसलिये मान्यवर, यह कहना कि जमीन का बंटवारा नहीं हुआ, मैं समझता हं माननीय सदस्यों की यह जानकारी सही नहीं है। 2 मिनट मान्यवर में और चाहता हूं। नयी सरकार जब उत्तर प्रदेश में बनी तब उन्होंने ऐलान किया कि 30 एकड़ भूमि की सीमा रखी जाये। मगर मान्यवर, वह कानून नहीं बना । आप

अपनी पार्टी के नेताओं से. विधायकों से पुछें क्यों कानन नहीं बना । इसकी जिम्मेदारी न चौधरी चरण सिंह पर है, न बी० के० डी० पर है। आप फीमली की बात करते हैं। फैमिली की पिशाषा उत्तर प्रदेश में जो रखी गई है वह है वह व्यक्ति, उसकी स्त्री, उसके नाजालिंग वज्ने । उसके अलावा और किसी को अधिकार नहीं है। इसलिये जो यह आंदोलन किया जा रहा है, उस संबंध में में इतना ही निवेदन करना चाहंगा कि यह राजनैतिक दण्टिकोण से हुआ है जनता से वोट हासिल करने के लिये। न यह कोई आंदोलन है, न इसके पीछी जनमत है, न इससे जो भूमि ली जा रही है, वह किसी को मिलने वाली है। इसके बारे में इतना ही कहना चाहता हूं श्री पर्नान्डेस ने. एस० एस० पी० के सेक्रेटरी ने और सी० पी बिजाई० के श्री राजेश्वर राव ने एक दसरे पर जो बातें कहीं उनको ध्यान में रखें तो साफ हो जाता है कि यह जमीनें किसी की नहीं रही हैं, वह एक दूसरे पर आरोप लगा रहेहैं कि आप धोखा दे रहेहैं, आप धोखा दे रहे हैं। इसरें लोग इस आदोलन के बारे में क्या राय दे हैं हैं, उससे आप फैसला कर लें। राजनारायण जी की पार्टी के लोग छोटी-छोटी जमीनों पर जाते हैं। प्रधान मंत्री के दो बीघा फार्म पर और श्री जगजीवन राम के तीन बीधा फार्म पर कब्जा करने के लिए गये तो क्या इसके माने हैं। केवल एक ही अर्थ इसका हो सकता है और वह यह कि राजनीतिक दृष्टि से यह आन्दोलन प्रेरित है।

आप जानते हैं कि श्री डांगे ने अपने प्रदेश में
भूमि राइट्स को तो एम्जेम्प्ट कर दिया, लेकिन
वे उत्तर प्रदेश में श्री बिरला के फार्म पर कब्जा
करने के लिए आन्दोलन करते हैं। मैं उनसे
पूछना चाहता हूं कि आप इस तरह के आन्दोलन द्वारा क्या चाहते हैं? क्या आप चाहते हैं
कि जो बंगाल की दुर्दशा हुई है, वही यू० पी०
में भी हो जाय। लेकिन मैं उन्हें बतला देना
चाहता हूं कि जब तक चौधरी चरण सिंह
जी की सरकार उत्तर प्रदेश में है, तब तक ऐसी

कोई बात होने वाली नहीं है। जनता की जो जमीन है, उसे सरकार प्राप्त नहीं कर सकती है और न ही वह दश्मन बन सकती है। इस देश में प्रजातंत्र कायम है, जनतंत्र कायम है और कांस्टीट्यूशन के द्वारा इस देश का शासन चलता है। आपके हाथ में तलवार या गोली नहीं है, जिससे जब चाहो सरकार को बेदखल कर दो और जब चाहे निकाल दो। आप लोग तानाशाही के हामी हैं। आपके सिद्धान्तों में. नारों और पालिसियों में तानाशाही की ब आती है। आपके भाषणों में और आपके आक्षेपों में भी इसी तरह की गन्ध आती है और जम्हरियत यथा जनतंत्र की बात आपकी नसों में नहीं है। आप इस बात [को जानते भी नहीं हैं और इसीलिए मैं यह कहना चाहता हं कि जब आपकी इस प्रकार की भावना है, तब ही आप इस तरह के आक्षेप लगाते हैं। आप लोगों को शिष्ट भाषा का प्रयोग करना चाहिये और अपने सिद्धान्तों पर भरोसा होना चाहिये । मैं आप लोगों को उत्तर प्रदेश में आने की दावत देता हं ताकि आप लोगों को अच्छी तरह से मालम हो जाये कि उत्तर प्रदेश की जनता चरण सिंह के साथ है या उसके खिलाफ है। आप को वहां पर स्थिति को देखने से इसका जवाब मिल जायेगा । जब पिछले मध्यावधी चुनाव हुए थे, तो कम्युनिस्ट पार्टी की संख्या चार रह गई थी और संयक्त सोश-लिस्ट पार्टी की संख्या 30 रह गई थी, जबकि तुम सारे प्रदेश की जनता की नमाइन्दगी की बात करते हो । वहां की जनता ने आपको अपनाने से इन्कार कर दिया है। इसलिए जो आन्दोलन सी० पी० आई०, पी० एस० पी० और एस० एस० पी० ने शरू किया है, वह एक राजनीतिक आन्दोलन है।

उपसभाष्यक्ष (श्री राम सहाय): अब आप समाप्त कीजिये।

श्री श्याम लाल यादव: मैं एक बात कह कर अपना भाषण समाप्त कर दूंगा । इसलिए मैं यह कहना चाहता हूं कि जो आन्दोलन यू० पी० में और दूसरे प्रदेश में कुछ पार्टियों [और स्थामलाल यादव]

द्वारा बुरू किया गया है, उससे नक्सलवादियों को ही बढ़ावा मिलेगा। कानून को भंग करके जोई भी व्यवस्था इस देश में नहीं चल सकती है। भूमि की समस्या को हल करने के लिए कानून का सहारा लिया जाना चाहिये और जो गलतियां हों, किमयां हो उसमें अवश्य सुधार होना चाहिये और इसमें हमारी पार्टी तहेदिल से साथ देगी, इसमें कोई दो राय नहीं हैं।

श्री शकदेव प्रसाद: माननीय उपसभाष्यक महोदय, मैं एक देहात का रहने वाला किसान हं और वैसे मैं राजनीति में हं, लेकिन मेरा राजनीति पेशा नहीं है। इस स्थिति के कारण मझे किसानों की हालत. गरीबों की हालत और बड़े लोगों की हालत को नजदीक से देखने का काफी अवसर मिला है । मैंने यह अन्दाजा लगाया है अपने देहात में और जैसा अभी हमारे सलतान सिंह जी ने कहा कि किसी जमीदार की जमीन 100 एकड से 500 एकड नहीं हुई । यह बात ठीक है। लेकिन हमने यह अन्दाजा लगाया है कि हमारे देश में जो हरिजन ह, बैकवर्ड क्लास के लोग है और जो भूमिधारी हैं उनकी जमीन कमका: घटती ही गई, वह बढी नहीं। इसकी वजह क्या है। इसकी वजह यह है और पहली बात यह रही कि जो जमीन पर शिकमी था. सीरदार था. उसकी जमीन बडे जमींदारों ने पटवारियों के साथ साजिश करके अपने नाम में लिखवा ली और इस तरह से उन्हें जमीन से बेदखल करवा दिया और इस तरह से वे जमीन हडप कर गये। बड़े जमी-दारों ने छोटे किसानों और छोटे जमीदारों के ऊपर कर्जा खड़ा कर दिया और जबर्दस्ती उनकी जमीन को अपने नाम पर लिखवा लिया। इस तरह से तबादिले का लालच देकर उनकी जमीन को अपने नाम पर लिखा लिया। इस तरह की कई बातें पेण आई जिनको लेकर बहे-बहे जमीन होल्डरों ने छोटे जमीन वालों की जमीन को हड़प लिया और आज देहात में वे ही लोग जमीन के मालिक

बने हुए हैं। इस तरह से भी आज हमारे देश में ज्यादा भृमिहीन हुए हैं।

Disau

श्री भूपेण गप्त ने कहा कि जिन लोगों ने इस तरह से किसानों की जमीन को छीन लिया था. आज उन्हीं की जमीन को छीना जा रहा है और भमिही मों में बांटा जा रहा है । यह बात सही है और इसमें दो राय नहीं हो सकती हैं कि जिन लोगों ने गरीबों की जमीन पर डाका डाला और गरीबों की जमीन को छीन-कर भिन्दीन बनाया, हरिजन, बैक्वर्ड क्लास के लोगों को सताया, जो अपनी रक्षा के लिए जमीन छोड़ कर भाग खड़े हए, अगर आज हम उन्हें जमीन नहीं देंगे. उन्हें बसाया नहीं जायेगा, तो यह अच्छी बात नहीं होगी । लेकिन में यह निवेदन करना चाहता है कि आज जो किसान है, वह बहत जागरूक हो गया है और कोई भी पार्टी चाहे वह कम्यनिस्ट पार्टी हो, सोमलिस्ट पार्टी हो, कोई भी पार्टी उनकी अगवाई करती है, लेकिन इस बात को यह कह कर नहीं टाला जा सकता है कि इस तरह का आन्दोलन केवल राजनीतिक स्टन्ट माला ही है। इसके पीछे तथ्य है, इसके पीछे असलियत है, इसके पीछे देश के गरीबॉ की पुकार है। भूमि सुधार कानुन तो हमने पास किए, लेकिन जिस कानून को हमने पास कर दिया. क्या उसका इम्प्लीमेटेशन ठीक ढंग से हुआ है ? कहीं नहीं हुआ है । अपने यहां की बात में कहता हूं कि जहां पर सीलिंग में जमीन निकली बहे-बहे जमीदारों ने अपने हलवाहों के नाम लिखा दी. लेकिन जिसके नाम लिखी गई उसे मिली नहीं, कारिन्दे और सीरदार के पास ही पड़ी हुई है, वही जोत रहे हैं। हजारों एकड़ के जोतदार आज भी मौजद हैं, लेकिन जैसा पहले कहा, उनके कुत्तों और कृतियों के नाम से वह जमीन मौजद है। मैं आपको बतला दंकि भूमि के बारे में हमारे प्राइम मिनिस्टर ने जो कदम उठाया जितने सारे मध्यमंत्री है, उन्होंने जान-बझकर धीखा दिया हमारे प्रधान को और रिपोर्ट दे दी कि हमारे यहां भिम वितरण

के सारे कानुन पास हैं और सारी चीजें लाग्

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : यु० पी० भी उसमें है ?

श्री शुकदेव प्रसाद : यू० पी० भी उसमें है। थोड़े दिन पहले जो गांव की बंजर भिम रही है, उसके बांटने का सवाल आया । मैं भी एक गांव में था. जिसमें 70 एकड जमीन बांटने की बात थी। वहां बंटवारा चल रहा था, बडे-बडे लेंड होल्डर्स के लड़के भूमिहीन बन कर बहा पर अपना रूपया जमा कर जमीन लिखाने जा रहे थे। मैंने जबरदस्त आन्दोलन किया. सारे गांव को लेकर आवाज उटाई, तब अभिहीनों को मिली । मैं किन-किन गांवों में जाऊं, किन किन गांवों में हमारे कार्यकर्ता जाये ? यह धोखा दिया जा रहा है, यह धोख दिया जा रहा है समाज को, यह धोखा दिया जा रहा है पूरे देश को।

दूसरी चीन में बतलाऊं यह लैंड ग्रेव मुब-मेंट स्टन्ट मात बनाया कुछ लोगों ने और वह यह कह कर कि बाब जगजीवन राम के पास 3 एकड जमीत है, प्राइम मिनिस्टर इन्दिरा गांधी के पान 4 एकड़ जमीन है। हमारे माननीय सुन्दर सिंह भंडारी ने यह कहा कि क्या वे जोतदार का हक नहीं मानतीं। मैं कहता है वि हमारे देश में ब्राह्मण, क्षत्रिय, वैश्य कितने ऐसे हैं जो खद हल चलाते हैं, सबके नाम जमीनें 🗐। कोई इनकार कर सकता है। अगर प्राइम मिनिस्टर के पास 4 एकड जमीन है, जो उन्होंने बढ़ौती के लिये रखी है झोपडी बना कर अभी दिन काटने के लिये तो कौन सा बरा कर दिया. पाप कर दिया ? इसलिये कुछ लोगों ते इसको मजाक बनाया, लेकिन दरअसल इसके पीछे एक जबरदस्त गरीबी की ताकत काम कर रही है, इससे कोई इनकार नहीं कर सकता।

दो-एक बातें और मैं आपके समक्ष निवेदन कर देना चाहता है, हमारे हरिजनों के पिछड़े लोगों के बार्र में। उनके लिये खेती करना तो दर,गावों में जहां वे बसते हैं, उनके रहने के लिये जमीन भी नहीं है कि वे अपने मकान बना सकें।

अगर मकान बनाते हैं तो किसी जागीरदार के खेत में बनाते हैं. उसकी बेगारी करते है. अगर एक रोज भी वे इनकार करते हैं, तो अपने खेत से उजाड कर उनको फेंक देते हैं। कोई उनकी हालत पूछने बाला नहीं है, न कोई उनके दृ:ख दर्द को जानने वाला है। तो ऐसी सुरत में भे क्या कहं। जिस टोले, जिस पुरवे में वे रहते हैं, वहां से लेकर मवेशियों की ले जाने का रास्ता नहीं है कि कहीं ले जाकर अपने ढोरों को इसरी जगह चरावें । श्रीमन, ये सारी समस्यायें हैं। मैंने छोटे में खाका खींचा ।

रह गई बात चौधरी चरण सिंह की । हम उत्तर प्रदेश को विलाग करते हैं। हमारे चौधरी साहब वहां हैं, सन 1952 से मैं भी एम० एल० ए० रहा हं और चौधरी साहब से काफी संपर्क में आया हं । उन्होंने जहां तक अपनी तानाणाही का सबत देना था दे दिया और इसमें कोई शक नहीं कि उनसे बढ़ कर कोई तानाणाह नहीं हो सकता । इसरी चीज मैं बतलाऊं वह शख्स ऐसा शख्स है, जो बेलेंसिंग पावर से हमेशा अपनी कुर्सी को टिकाये रखना चाहता है, चाहे गठबंधन कांग्रेस 'ओ' से करना पड़े, बाहे जनसंघ से करना पड़े, चाहे पी व्यस्त पी० से करना पड़े, चाहे कांग्रेस से करना पड़े। उसको कुर्सी चाहिये न उसके पीछे सिद्धांत है, न मीति है, न विश्वास है, न देश कर प्रश्न है, केवल एक प्रश्न है कुर्सी का। ऐसे आदमी को इतना बड़ा आर्दशयादी कह देना हम समझते है कि बहत अच्छा नहीं है। लेकिन मैं इतना जानता हं कि जहां तक जमीन का सवाल है, मै नहीं कह सकता कि उन के पास है या नहीं, उनके परिवार के पास है या नहीं, रोजगार उनके पास है या नहीं, लेकिन पता नहीं, भगवान कहां से उनकी खाने को देते हैं. जब वह मंत्री हैं तब भी और जब मंत्री नहीं रहे तब भी। राजनीति उनका पेशा है। पता नहीं वह कहां से खाते हैं, जब कि स्थाम लाल जी पादव ने कहा है कि उनके पास कुछ नहीं है। तो मैं चाहता हं कि देश के अंदर हमारे भूमि सुधारों के कानन जल्दी से जल्दी लाग होने चाहिये।

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, Sir, today we are dis cussing, though it is the last day, a very important motion relating to the land strug

gle. I would start by saying that the true character of the political parties has been evident during this struggle. As regards opposition to this struggle, both the ruling Congress and the Opposition Congress the Jan Sangh and the Swatentra party have come together. Though these three or four parties talk of land reforms, they have a similar attitude to this land struggle. I want to ask them one question. If they do believe in this land struggle, if they do not want lawlessness to be created through this land struggle, then what have these political parties done all these 22 years? I can understand if the Mysore Government or the Madhya Pradesh Gov ernment have radical land reforms and im plement them in the true spirit. Then, I can understand that the left parties should not resort to this land struggle. Is it not a fact that during these 22 years all these parties have miserably failed to either im plement the land reforms that have already been enacted or failed even to adopt pro gressive land reforms? Take the case of Mai; trasl which is supposed to be one of the best-governed States in the country. What are the laws that they have passed up. '.ill now? What is the law regarding ceiling? Is it not abnormally high in this country? Take the case of my State, with which Mr. S. N. Mishra, for some period. for tactical reasons or whatever reasons they may be had become very friendly. This is one of the States and the only State in this country where land reform measures have not been implemented at all. The land cetlin:r law has not been implemented ill. There is no question of any benami transaction there. I can understand, if the land reform measures have been implemented, some people having benami transactions in the names of dogs, cats or whatever

they are. Even now the Rajas and abr.it whom

we discussed so much, possess 8,000 to

10,000 acres of land in their own names and in

the names of their sons, daughters and wives.

This is itely illegal. You do not know perhaps

that the Chief Minister of the State possesses

not less than 5,000 to 6.000 acres of land in

his own name and his sons' names. One of the

Parliament Members in ihe ot'ier House,

who belongs to the

ruling family, has about 8,000 acres of land. Moreover, you will be astonished that the Congress Government, the undivided Congress Government in the State, set up a Land Commission to look into the progress of land reform measures. The Chairman of the Commission happens to be a man who possesses even now 10,000 acres of land and he is supposed to be the watchdog to see how the land reform measures are progressing. He still continues to be the Chairman, though he was appointed when the undivided Congress was in power. Is it not a mockery of land reforms? Es it not £i fraud when you talk of land reforms in this country? So, what is the alternative for the progressive forces, for the landless people, for the peasants? Even during these 22 years you could not adopt radical land reforms nor to implement the land reforms that have been adopted in different States. The only alternative for the people is to take the law into their and to implement those laws. Where-\er kind reform measures have not been implemented, they have to force a situation whereby the Government will be compelled to have land reforms. I ask Mr. Shinde who is going to reply what is the land ceiling law in his own State. Is it being adhered to in spite of there being a very strong Government which is ruling in that State '? Why has it happened? I have no doubt in my mind and I again agree with Mr. Bluipesh Gupta that land reforms can never be implemented by the Government by administrative measures in this country. After all in the Assemblies and in Parliament the Ministers and the higher officers in the administrative machinery are all saddled with persons who have land; not only they have land but all of them are absentee landlords or landowners in this country. An absentee landlord, whether in the administration or in the Ministry can never have any heart in the land reforms, can never implement land reforms in this country. The only alternative for all people who are very sincere about land reforms is to step up and mount a strong: movement in this country so that not only land reforms will be implemented by the Governments but they will be compelled to adopt progressive land reforms. I am not going to say what are radical land reforms. That has been enumerated by my friend, Shri Bhupesh Gupta. But is it not a fraud that in every State the lend

ceiling law ha so many lacunae that even illegally a pe son con have hundreds of acres of land in the name of orchard, in the name of homestead, in the name of modern cultiv tiun. and so many things? Why CEXmot vithin 22 years at least we have some lard reforms which at least will satisfy the aspirations of the people

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All. the left parties in !his country have been compelled to mount a struggle in this :ilry so tl at everywhere, whether the State is ruled py Congress (O) or by Con gress (R) or by Swe>tantra Party or any other party, they will be compelled to legis late land reforms which will fulfil the as pirations of the people but also implement them. What las been the result so far ? Theii:eiice between Mr. S. N. Mistu and Mr. Jagjivan Ram's party. I can cite an instance in Madhya Pradesh. Th: General Secretary of our perty, Shri Prem Bhasin. has been con victed in Re\ a. Only eight or ten days back people \ ere going to occupy Govern ment land—a; d I think Shri Jagjivan Ram In one of his statement said that the land less people can go and occupy Government land. In that State in one day there were two lathi ch irges 2nd 500 people were arrested and aken to a distance of 10 or 12 n the dead of night they were left in the jungle to the mercies of the tigers and oi icr wild animals. Is this Government my better than the British Government I think there is no difference between the British Government and the Governmi nt of the ruling party in the Madhya Pra esh considering their behaviour with the landless people. I went a positive ans ver from Mr. Shinde : can he assure this, o has he the confidence at all that in this i Wintry the land reforms can be impleme led by this administrative machinery? Unless a strong public opinion is eate< . a public opinion backed by the landless a id small peasants, it can never he done, and I have no doubt in my mind. That is why all of us have started this movement. I is going to be a mass movement from thi 9th of this month in Orissa god we have fixed targets on those landed gentry including the Chief Minister, Shri R. N. Singh Deo, the Deputy Leader in the Upper House and the Land Commissioner who ave 10.000 acres. That will be the 'rst irget of the movement. All the parly wo kei's including all Parliament

Members and Assembly Members will be in jail within this month. I would request all persons in the Congress (R) who are very sincere about land reforms to join in this land struggle, so that everywhere their own Government should be compelled to implement these things. Let us not talk of the rule of law. What has been the result of this rule of law as far as land reforms are concerned? Can any Congress Member tell us that in the States where they are governing the law has been implemented at all '.' Is it not a fact that all those big landlords have encroached upon forest and waste lands and have occupied those lands '? Can they tell us that even the Congress (R) States have at least passed these laws where those poor Adibasis and Harijans can have proprietory right on their homestead land? That is the situation. They are still living in their own huts, they are living as slaves. We will have to change that situation. And that is why I want to say that instead of accusing those who are carrying on this straggle which is democralic. all (hose parties which are opposing this movement should lend their support to them so that this movement gains momentum within this one year, so that at least before the next General Election this problem is solved. That is the only alternative.

I am not going to say much. I can understand that the patience of the Members is very much exhausted. Only I want that this struggle that has been launched should get the support of all the political parties and I hope that the Government will come forward, at the Chief Ministers' Conference, with a dead line of only one year within which not only will land reform measures be enacted but be implemented. I expect that the minister instead of taking advantage of the position that agriculture is a State subject, will come out categorically with .a statement that the Prime Minister will take note of this question immediately and at the Chief Ministers' Conference. . . .

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Meaningful dialogue with that party?

SHRI BANKA BEHARY DAS: He is talking about meaningful dialogue. Dialogue

[Shri Banka Behary Das]

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will have any meaning only if this basis is also accepted. He must assure me. I am prepared to have meaningful dialogue with his party provided he assures me on ihis point that within one year, the Cong-gress (O) States implement radical land reforms to see that the problem of land is solved. Can he assure me now? Do not talk about that. I am throwing a challenge. I am prepared. I can enter into a meaningful dialogue with you if can assure me on that.

S. N. MISHRA: Yes, we . . .

श्री शील भट्ट याजी : माननीय वाहस चेयरमैन महोदय, अभी जिस विषय पर चर्चा हो रही है मैं 40 वर्षों से उससे संबंधित हं। स्वर्गीय सहजानन्द सरस्वती किसान सभा के जन्मदाता थे। उनके नेतृत्व में जो किसानों के बड़े बड़े संघर्ष हुए उसमें मैं ने हिस्सा लिया और जो सही मानी में किसान हैं उनको जमीन दिलाने के लिये हम लोगों ने बराबर आंदोलन किये हैं। अभी जो आंदोलन की चर्चा हई, और कोई भी किसानों को जमीन दिलाने का जो कुछ भी मुबमेंट होता है, संग्राम होता है, मैं उसके खिलाफ नहीं हूं । लेकिन मैं एक चीज के खिलाफ हं, कि जिस तरह इस मवमेंट को चलाने के लिये कुछ पार्टी के लोगों ने खास कर जो मार्क्सवादी कम्यनिस्ट पार्टी है, मिदनापुर में उन्होंने पार्टी कामरेड को जमीन बांटना श्रुर किया जमीन उसकी नहीं थी और राजनारायणजी टाइप के लोगों ने इस मुबमेंट की, जिस तरह पी० एस० पी० के लोग कम्यनिस्ट पार्टी के लोग मबमेंट को अच्छे हंग पर ले जा रहे थे मजाक बनाने की चेप्टा की । तो इतने वर्ष संघर्ष करने के बाद वाइस चेयरमैन साहब, मैं इस नतीजे पर पहुंचा हूं कि लैंड रिफार्म्स होने से भूमि सुधार होने से अब कोई मतलब नहीं है, इससे कोई फायदा होने वाला नहीं है, आंदो-लन से भी कोई फायदा होने वाला नहीं है। सरकार को चाहिये, जितनी जमीन है, यदि सरकार सचमच समाजवादी है, समाजवाद लाना चाहती है तो मैं इस चीज में विश्वास

करता हं कि "प्राइवेट प्रापर्टी इटमेल्फ इज थेपट" निजी सम्पत्ति चोरी है। चाहे एक इन्च जमीन हो, 10 एकड जमीन हो. सीलिंग से काम नहीं चलेगा, भिम समस्या बटवारे से हल नहीं हो सकती है, पैदाबार कभी नहीं वढ सकती है, आपकी सीलिंग से भी नहीं बढ़ सकती, विनोवाजी के प्रसादी बांटने से, एक बीधा दो बीधा लेकर, खरपा लेकर, बालटी लेकर, नहीं बढ सकती; यह मब अनुमाइन्टिफिक है यदि देश में पैदावार बढ़ानी है और जो असली में गरीब किसान लोग हैं. लैन्डलेस लेबरर्स लोग हैं, उनके जरिये खेती करानी है तो सारी जमीन पर सरकार कब्जा करे, वह चीज करे जिसको कलेक्टिव्ह फार्मिंग कहते हैं, बहुत से लोगों के होश ठिकाने हो जायेंगे। लोग को-आपरेटिव्ह में जाने को तैयार है। वगल में आपके बर्मा है, जमीन पर कब्जा किया है। वहां एक एक ईंच जमीन ले ली गई। उसी तरह से सरकार को नये सिरे से सोचना है। श्याम नन्दन मिश्र जी जिनको करना है वह हमारी बातें नहीं मुनेंगे इसलिये हम लीडर आफ अपोजिशन से कहते हैं : : :

श्री श्याम नन्दन मिस्र : हम तो और नजदीक आ गये हैं। कहिये।

श्री शील भद्र याजी: एक तो कछए की गति से चलते हैं. जो राय दी जाती है सुनते नहीं हैं। अब राय यह दे रहे हैं: जितनी जमीन है लेन्ड सीलिंग होने से, भूमि सुधार करने से, आंदोलन करने से भी कोई फायदा नहीं । असली जो काम्तकार है उनको मिलने वाला नहीं है, सारी जमीन पर सरकार कटजा करके कलेक्टिब फार्मिंग करे। यह विनोबा जी का आंदोलन और चाँपट कर दिया परसादी बांट कर । 80 परसेंट अभी हैं. परसादी बांटे तो सेंट परसेन्ट । खरपा बालटी लेने से काम चलने वाला नहीं है। कलैं-क्टिब फार्मिग होना चाहिये और सारी जमीन पर समाज का और सरकार का कब्जा होना चाहिये और तब ही जाकर प्रोडक्शन बढ सकता है। भिमहीनों को जो थोड़ी बहुत जमीन

दी जाती है वह एक दो साल के अंदर खतम हो जाती है क्यों कि उस के पास बैल खरीदने के लिये पैसा नहीं होता है और जब वह महाजन से इस काम के लिये पैसा लेता है तो उस करजे को नतारने की सुरत में वह जमीन भी उसके हाथ से चली जाती है। इस तरह से वह दो एकड जमीन पर हल भी नहीं चला सकता है और आधिक हालत अच्छी न होने के कारण वह अच्छी तरह से खेती नहीं कर सकता है। इस लिये जैसा मैंने पहले कहा कि सरकार को सब जमीन अपने कब्जे में कर लेनी चाहिये और इस तरह से कलेक्टिव फार्मिग द्वारा खेती करनी चाहिये ताकि पैदाबार भी बढ सके और उस गरीब मजदूर को अच्छी तरह से रोटी तथा दूसरी आवश्यक चीज भी प्राप्त हो सके। जब तक सरकार इस तरह से जमीन को अपने कब्जे में नहीं करेगी और कलैक्टिब फार्मिंग की व्यवस्था माडन तरीके से नहीं करेगी तब तक जमीन की समस्या का समाधान होने वाला नहीं है।

यहां पर हवारे मिल्न ने कहा कि चीफ मिनिस्टर के पास जमीन नहीं है, तो मैं यह निवेदन करना चाहता है कि इस तरह से घड़ियाल के आंस बहाने से कोई फायदा नहीं है। अगर चीफ मिनिस्टर के नाम नहीं होगी तो उनके बेटों के नाम पर होगी, बेटी के नाम पर होगी। जब जसीन की सीलिंग फिक्स्ड हुई तो सारी जमीन रिश्तेदारों में बांट दी गई और जितने रिक्तेदार है उनके 25 एकड़ जमीन नाम पर कर ही गई। सीलिंग क्या फिक्स्ड होती है, यह तो जमीन का एक तरह से बंट-बारा हो जाता है। इसलिये आज यदि सचम्च में पैदावार बढ़ानी है, दूसरे देशों का मुकाबला करना है और इसरे देशों से गल्ला नहीं मंगाना है तो सरकार को सभी जमीन पर कब्जा कर लेना चाहिये और उसमें कलैक्टिव फार्मिंग णरु कर देनी चाहिये। सरकार को माडर्न तरीके से खेती का काम करना चाहिये तब ही जमीन की सबस्या का समाधान होगा और पैदावार की समस्या का भी समाधान हो जायेगा ।

इस समय देश में जो मवमेंट हो रहा है उससे एटामासफियर जरूर तैयार होता है लेकिन कुछ लोग और राजनीतिक पार्टियां भी तरह के मुबमेंट को बदनाम करने की चेष्टा करती है, इस तरह के आंदो-लन का मजाक करने की भी चेष्टा करती है और कुछ लोगों ने किया भी है। इसलिये मैं इस संबंध में एक रामबाण औषधि बतलाता है और वह यह है कि सारी जमीन "गोपाल" की है और गांधी जीं ने भी यही बात कही थी कि सारी जमीन "गोपाल" की है और सरकार की है। इस तरह से एक दो परसाद जमीन का बांट कर जमीन और गल्ले की समस्या का समाधान होने वाला नहीं है । इसलिये मेरा निवेदन है कि सारी जमीन पर सरकार को करना चाहिये और उसमें कर्लैक्टिव फार्मिंग और माडर्न फार्मिंग के द्वारा जमीन तथा पैदावार की समस्या का समाधान करना चाहिये। अगर सरकार इस तरह की बात करती है तब ही देश में समाजवाद जल्दी से आयेगा। श्री भूपेश गुप्त और श्री बांके बिहारी दास का जो सोशलिज्म है उससे देश का कल्याण होने वाला नहीं है ।

SHRI CHITTA BASU: Sir, land reform which is one of the talks of the masses has been a part of the national struggle. It was expected that during these 22 or 23 years of the Congress rule, at least a part of it will be implemented. But, Sir, when I listened to the speeches of Members, particularly belonging to the Congress (R) benches, I am amazed to see that they do not really understand as to what is meant by land reform itself. Without going into the details of the land reform measures, which really bring about changes in the life of the rural people. I merely want to point out certain basic points regarding land reforms. If anything is meant by land reforms, it means the abolition of intermediary rights, if it means anything, the most immediate thing it means is the breaking of the monopoly grip over the land. It means the distribution of the land to the land hungry, the landless peasants. It means security of the tenant. These

are the basic points which are technically the cardinal principles of land reforms.

Sir, I am inclined to examine these five cardinal principles as to up to what extent these principles of land reforms have so far been implemented till today. Sir, since you are not in a position to give me much time, I will confine myself to only very significant facts which will really convince the House about the failure of the Government. Take the question of abolition of intermediaries. There is no doubt that there has been a plethora of legislations in the past by different Slate legislatures regarding abolition intermediaries. But the fact remains that even after the (of the ceiling laws, vast amounts of land are still being possessed by the erstwhile landlords even to-day. As has been mentioned by many friends in this House, all the land has been transferred in a mala fide way and the land is being illegally re-Land has been transferred even in the name of dogs, horses, cats and sometimes unborn sons also. Therefore, it is patently clear that the intermediaries, although abolished in name, still continue to have a very predominant role to play in the rural life of the country. The abolition of the intermediaries through the socalled land legislations in different States has not brought about any basic changes in the land tenure system of our country. Also there are many States where the ceilings have been fixed at an exorbitantly high level. I have got all the ceiling laws with me and I can show you that there are a number of States where the ceiling limit is very high. Now, the basic objective of fixing a ceiling was to have more land to be distributed among the peasants. Therefore, as the ceiling has been fixed at a very high level, the basic objective of fixing a ceiling has not been fulfilled.

(Interruptions)

As far as the monopoly grip over land is concerned, it is still there. I want only to refer to one figure which 1 have got from the National Sample Survey. According to the National Sample Survey, only 0.6 per cent rich landholders having over 50 acres of land each, own 11.7 per cent of the cultivated land. Again 11.9 per •cent land owning group enjoys 59.5 per

cent of the cultivated land. This is the figure after the so-called implementation of the land reform measures. This unerringly shows that the monopoly grip over land still continues.

Discussion

Sir, Ledcinsky i-, one of the authorities on the question of land. He has said.

"Out of the total 434 m population of India, 103 milli m ow no land at all and another 185 million operated less than five acres per family. Taken together, they represent 67 per cent of the total rural population, and of this 154 to 210 millions live in abject poverty on a per capita income of less than Rs. 200 per year."

naturally you will understand whal abject poverty is among the rural popula tion when land is still concentrated in the hands of a few. Now the question re mains as to what was the land available even after the passage of the land reform measures in the different States. It was 9,64,000 hectares of land which, ac cording to the Government's estimate, was available for distribution among,t the land less peasants. What has been the perfor mance? It is only 6,04,000 acr,\s of land which have so far been taken possession of by the Government and have not yet been fully distributed amongst the landless and land-hungry people. Throughout even the smallest measures that the existing landlaws provide have not been properly im plemented.

THE VICE-CHAIRMAN (SHRr RAM SAHA1): Please conclude.

SHRI CHITTA BASU: I am concluding. Another figure I will give. Out of the 20 States and the Union territoi only in 10 States and Union territories no surplus land could be found and, as I have said, ceilings have been abnormally high. Having regard to all these things—vou are not in a mood to listen to me—I want that the Government should take the following steps immediately so that the movement for land can, be properly guided aid immediately the people can understand that the Government is really serious about the land reform measures.

In the different States, during the course of the struggle, peasants have taken possession of land. My demand is that those

lands should be regularised. Secondly, there should e a drastic reduction of the land ceilings. Repressive measures should I he stopped ar J all those who are still be- I hind the priso i bars should be immediately released.

Many a tir e the question of the Chief Ministers' Cos Terence has been raised. I had occasion to say that the Chief Ministers' Conference sometimes becomes a hoax. simply device to divert the people's At least the government attention. lake immedia e steps to convene a Chief Ministers' Co Iference and force or suade them to have a time-bound programme so that the existing laws can be implemented. The e should also be made certain amendments in the existing laws so that more and more land may be made available for distribution to the landless peasants. iless these steps are taken within a ver> hurt period of time, the land struggle whicl remained in the form of a satyagraha oi in the form of a peaceful mass mobilis uion, or peaceful struggle might take a different form and the days are not very far off when the entire peasantry of our country would rise in revolt and take po ession of the land and. I think, by dc ng that they would not be breaking the I vws of the country when that is the only v ay to enforce the land laws and the ques ion of law and order shall not or should not stand in the way. Unless we bring ab >ut a new order of society nothing can 1; done, and in order to bring about a new order of society new laws should be enacted, and Government should arise s > that the situation may not go out of ci itrol and so that the people of this counti ' are not made to rise in revolt, and the Government should not lose much time i i taking proper steps in this •matter.

उपसभाष्यक्ष (श्री राम सहाय): मुझे अफसोस है कि घंटी देने के बाद भी मेम्बर साहबान ध्यान नहीं देते। मैं यह अर्ज करूंगा कि आगे मैं किसी मेम्बर को 5 मिनट से ज्यादा नहीं दंगा।

SHRI G. \. APPAN: Why only five minutes or fc Jr minutes for us?

THE VIC -CHAIRMAN (SHRI RAM SAHAT) ; 7 tere is no time.

SHRI G. A. APPAN: We will take 15 or 20 minutes. You cannot discriminate against us. We cannot allow that. You give only five minutes to us and 40 or 30 minutes for others. Let people who like to listen, listen. Others are at their liberty. Out of 240 Members there are barely 14 Members. It is a disrespect to the House.

उपसभाष्यक्ष (श्री राम सहाय) : देखिये, ढाई घंटे में इस को खत्म करना है। आप लोग ही नहीं मानते मैं क्या करूं।

SHRI GULAM NABI UNTOO (Jammu and Kashmir) : Mr. Vice-Chairman, understand the impatience of Members. So 1 shall compress my remark-, under the iron of time. I am very happy that I have this occasion to convey the tributes of the people of my State to those thousands who have courted arrest in this peasant movement. The experience that we have in our State with regard to the "land to the tiller" movement is that we belie\e, our party and the political atmosphere created there, believes, that it is the public opinion that should precede the law. It is the public opinion which should result in the formation of a law. We believe that laws never create public opinion. In my State during our struggle for freedom from the autocratic rule, the basic issue btfore the political party, before the then National Congress, was that land should go to the tiller and it should go without any compensation. And in this respect I am proud to say mine was the first State in the country which in 1947 declared that land shall rest with the tiller without any compensation. At that moment the leaders in the country, particularly those who were at the helm of affairs, resisted it but the strong public opinion that we had built up there forced the leadership of India to yield and bow before it and got incorporated in flis i Constitution that whatever laws the Slate of Jammu and Kashmir had passed with regard to "the land to the tiller without compensation", all those law. <;hall stand irrespective of the fact that the Articles under Chapter III of the Constitution provided for compensation to be paid where acquisition took place. The people of my State forced the leadership to yield before them. I believe that though this movement of "Land to the tiller" was weak because of the weak political movement bc-

Discussion

[Shri Gulam Nabi Untoo] cause of t.ie weak, political consciousness, il is growing in strength now with the growing awakening of the people. Therefore we should always take note of it and see that the leadership, to whichever party it might belong, does not fail to discharge its duties and responsibilities towards the . nits: otherwise, the edifice on which we stand, that is, the political democracy, will be in danger; it will be in jeopardy. Therefore, to save that institution, to protect it, we have to be vigilant of the aspirations of the people and amend the laws accordingly-laws which may relate to hind reforms or laws which may relate to property or any other thing-so that the movement which is going on in the country does not take a violent turn, does not iih in the very institution of democracy, ft will be a great crime that we will be committing if we sleep over the aspirations of the people. Therefore, my view is that the stumbling block in the way of this country is that capitalistic notion that we have unfortunately incorporated in our Constitution, the notion of fundamental rights, the Article—Article 31—which pertains to the right to property. I believe that during the next session all the progressive parties will join together and bring forth another resolution as the one which we have successfully brought with regard to the abolition of Articles 291 and 362. So in the coming session, we will try to come forward with a resolution so that this lead which is hanging on, the will of the people should go with a strike of the pen because our masters who are the people of India want it to go. They want that they should be relieved of this load of right to property which has crept into the fundamental rights chapter in our Constitution. This is the only blot in our Constitution and unless we take it out from the Constitution, T fear that we will be plunging this country into chaos and we will be encouraging the forces which do not believe in the democratic institutions and then we will have to repent. I hope that all the progressive forces in this House, to whatever party they may belong fcill join their heads and hands and bring forward a resolution, or a Bill so that this load on the will of the people is removed.

SHRI S. N. MISHRA: I am very grateful to you for giving me this opportunity

at the fag end of the debate. Let me make it clear in the very beginning thai we in the Indian National Congress have always stood for the speedy implementation of land reforms and to us land reform is not a narrow concept. It covers the entire gamut of imposition of ceiling, security of tenure, supply of credit, and all the rest of it. We also do not agree with the view that substantial progress has not been made in the field of land reform during the course of the last 23 years after independence, We find that very substantial results have followed in the wake ot the land reforms that we have been able to implement.

I would also like to make it clear that we are against forces of anarchy, violence and disorder that are sought to the unleashed in the name of land struggle. It is heartening to find that the eniiie rural community seems to be united against these forces of disorder, anarchy and violence that have been sought to be fostered by some of the political parties.

We are sorry that the Central Committee on land reforms whiich was presided over by the Prime Minister is at the present moment not functioning at ail. It has gone out of existence and that does not give us much confidence that the ruling party is very serious about the implementation of land reforms. Here was a very good institution, a very good machinery set up which coull have prodded' all concerned into taking speedy steps towards implementation of the land reforms. That body has gone into disuse. This should be revived as soon as possible and the Prime Minister should take active interest as the Chairman of the land reforms committee as she did earlier.

We also feel that if there is any constructive or national approach made by the Government, we would very gladly and enthusiastically cooperate in efforts to make this approach successful. May I say at the end that I had the privilege of representing India in the Economic and Social Council in the year 1954? And at that time it was urged by the United Nations that the lag in the land reform was responsible for the lag in industrialisation. But I had' urged upon them that the lag in industrialisation can also be responsible for the lag in reforms.

What we want to achieve I this country is an integrated revolution ' both in the field of agriculture, land and so on and in the field of industry. You cannot have a disjointed revolution, only in one sector. So we have to bring about ihis in such a way that it conduces to higher producti 'ity and ultimately, not in the very distant future, we are able to free ourselves from lependence on foreign food. With these words, I would like to associate myself with all such sentiments that h been expressed here for very speedy implementation o* the land reform meas; that have alreaiy been passed by Thank you the s ous State assi tublies. much

SHRI G. A. <u>\PPAN</u> (Tamil Nadu): Mr. Vice-Ch; irman. Sir, the land-grab movement is being discussed today. Why land-grab? Wry not other 'grabs'? Land is the pivotal noint, the cardinal and final point of all economic activity throughout. Even for bu.i ess, industry, housing, anything we cannot do without land.

Land is the foremost and the pioneer factors of production of wealth, economic So. everybody is very much interested in the land problem. Here, I do not think anj jody will disagree with me uld have land, people should be given, land for cultivation and nobody can deny also lands lands to the laboun r, lands to to the tiller, the landlord. It is an acceptc I fact which nobody can deny. But th manner in which people are trying to occu >y lands is the difficulty. You know, even if a person goes from one place to another, it is a small criminal trespass, it is a crimii al offence and the unlawful occupation of any land is also an offence. These people are dragged into it and are evicted by ti e due process of law. I do not also say that anybody can have any amount of fand and some people should not have ani It is the duty of the State to provide tie necessaries of life-food, shelter and Nothing. But, even if the ether factors of production like industry, using and all these things are there, you know, it is on land that tV-od is grown and s<> this is very important so everybody wants it first. I have a land; T want to ha/e land. I will have to hard to ean money and try to purchase

a land. I cannot go and grab the land belonging to someone. There is surplus land belonging to the Government. I havs I vernment, to the Tehsil-dar, to the Collector and to the Minister also if everything else fails, and then try to acquire that land. The Government will inly help everybody who wants land. When there is eviction from land, they* will certainly try to give.

You know, regarding land reforms and other things, Madras was the pioneer State to initiate land reforms, agrarian reforms, long long before, even before the advent of independence and even now the DMK Government has not lagged behind. You might have known from the papers that the Tamil Nadu Government has given reatest extent of land to the landless poor. We also have a day when the Minis ters go to other places and try to settle the problems, try to solve their grievances, try to allot lands, etc. Here again, Mr. Vice-Chairman, it is not a question of everyone wanting to have land. But, what matters is that the land one must have, the land one has, should be put to full utility. Here you know, Sir, the land, the extent of land, that is wanted for a family is barely two or three acres. Even with that land, even with one acre of land, one family of four or five can live. But, different States have different land ceilings. Some State* have fixed it at 10, some at 50 or 60. What we want is that there should be a national Land Ceiling Act. It should be uniform throughout. It cannot be something in one State and something else in another. But the fertility of the land, the utility of land, the productivity of land, should be taken into consideration. Supposing there is a land which could be put to garden use to grow vegetables and things like that, it can produce more. Lands should be cultivated in an extensive way wherever there is much land and in an intensive way wherever land is scarce. Tt is a pity that though there are about 240 Members, there are only 13 or 14 present and so ne of them ask me to finish in five min and others want me to stop. T would request all those people who can sppre time to listen to me. If I repeat any of the points already made, you can aik me to stop. When T ptit forward something which

wiJI be useful, I request others not to interrupt me. Here there is no scarcity of land in India. The leaders of the land-grab movement say that the Government have put a number of people in prison. What pleasure does any Government derive by putting people in prison?

8 P.M.

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SHRI CHANDRA SHEKHAR: Mr. Gupta is by your side.

SHRI G. A. APPAN: He is a very good

SHRI ANNASAHEB SHINDE: Do not put him in jail.

SHRI G. A. APPAN: No Government will take pleasure in doing that unless they feel iustified that they are encroaching upon other premises or they transgress « social moral standards or laws. Even our Tamil Nadu most of the people have been released when they gave an under* taking. I think the other States also will follow suit because in Tamil Nadu unless peopie have committed criminal offences or intimidate others, etc. they do not In India we have plenty of take action. land.

{Time bell rings}

SHRI CHANDRA SHEKHAR (Uttar Pradesh); Two minutes more you him,

SHRI G.- A. APPAN: I cannot disobey the Chair.

THE LEADER OF THE HOUSE (SHRI K K. SHAH): You are very well-behaved.

SHRI (.. A. APPAN . There is no oity of land in India. Wherever I go. I see a lot of arable land or uncultivated land and forests. All these can be put to better use ami most of the land that have only single crop cultivation can. by better irrigation, have double or treble-crop culti vation and also by giving more money to the farmeis^to dip .1 by spending more on irrigation channels there can be better production. In big cities there i lot of land lying vacant. Even in the President's Estate or in the Ministers' bungalows there are lot ..i" lands. I tvcrald

draw the attention of the House that the) should see that in the President's Estate not a single inch of land should lie uncultivated. It should be the duty of the State to see that all the lands are put to good use and there should be statistic these lands. We know there are > lands. I wish everybody should have sufficient lands. Let the people form themselves into agricultural co-operative farming societies or joint faiming societies which will give them work, food and employment. I request the Minister to see that the land army programme or joint farming programme is accepted and they should pool all the uncultivated lands and put them under joint farming. Thank you.

पंढरीनाथ सीतारामजी पाटील (महाराष्ट्) : उपासभाध्यक्ष, महोदय, पिछले एक महीने में देश में जो आंदोलन हुआ खती के बटवारे के बारे में या खेती हथियाओ. उस पर कब्जा करों के बारे में, इस संबंध में मैंने काफी पढ़ा है और सुना है। गत महीने में दो, तीन बार जो चर्चा यहां हुई उसे भी मैंन मुना है। इस समस्या पर किसानों का जो दिष्टकोण है उस दिष्टकोण से विचार किया जाना चाहिये । ऐसा यहां नहीं होता है । कछ सरकार विरोधी दलों के लोग इस समस्या को राजनीतिक स्वच्य देते हैं, और अगले 1972 के चनाव में इसका फायदा उठाने की ज्यादा कोशिश करेंगे।

दरअसल जहां तक खेतों के बटबारे का सवाल है, भूमि के वितरण की समस्या है, मैं एक किसान हैं और किसान होने के नात कहता हं कि देश में आज समाजवाद लाना जरूरी है। उस के लिये अति शीघ्र खेती का भी उचित बितरण होना चाहिये । जिस किसी व्यक्ति के पास हजारों या सैकडों एकड जमीन है उतनी उसके पास नहीं रहनी चाहिये। लेकिन यह भी नहीं होना चाहिये कि जैसा कुछ मित्र कहते हैं एक कटंब के लिये 5 एकड भूमि की अधिकतम सीमा कानन से निश्चित की जाये। मैं तो ऐसा मानता हं कि ऐसा कहने वालों ने कभी खेती देखी नहीं. उन्होंने कभी खेती जोती नहीं और खेती का उनको

Statement on

कोई तजबी नहीं है। अगर उनका यह ख्याल है कि 5 या 6 एकड भिम एक परिवार के पोषण के लिये काफी है और उस हिसाव से ही सारे देश के लिये कानन बनाया तो इस देश का दिवाला निकल जायेगा और खेती में आज के इतना अनाज भी पैदा नहीं होगा क्योंकि कम भिम होने से हर किसान बाटे में उतरेगा । आन्दोलनकारी लोग नहीं जानते कि एक कटम्ब के निर्वाह के नियं कितनी खेती होनी चाहिये। वास्तविक कम से कम उस के पास दो बैल की खेती होनी चाहिये और असिचित इलाके में जो खेती है, वहां उनके पास भिम घोडी अधिक रहनी चाहिये। मैं जिस इलाके में रहता हं, महाराष्ट्र में - बहां के लिये में अपने अनभव के आधार पर कहता है कि कम-से-कम 20 या 25 एकड भूमि एक कुट्य के लिये होनी चाहिये । इतनी जमीन के लिये उसके पास एक यैल की जोड़ी इहती है। अगर इससे कम खेती हो तो किसान दो बैल नहीं पाल सकता अत: उसे मजबरन अपनी खेती दुसरों को ठेके मे देकर खुद बैकार बनाना पड़ता है। इसलिये में चाहंगा कि असिचित खेती किसी किसान के पास 20 एकड से कम नहीं रहना चाहिये और जहां तक सिचाई के जमीन का सवाल है वह दस से लेकर 15 एकड तक एक कुटम्ब के लिये होनी चाहिये। इस तरह से देश में खेती का वितरण हो, ऐसा ठोस कदम हमारी सरकार को जठाना चाहिये। शायद केन्द्रीय मंत्री महोदय की तरफ से यह बताया जायेगा कि यह काम तो शादेशिक सरकारों का है, यह हमारा काम नहीं है। मैं इस बात को मानता हं कि यह केन्द्र सरकार का काम नहीं है। खेती पर सीलिय लगाना, उस पर नियन्त्रण करना प्रादेशिक सरकारों का काम है, लेकिन जब प्रादेशिक सरकारें अपने कर्त्तंब्य का निर्वाह नहीं करती तो केन्द्र सरकार को उन पर दबाव डालना चाहिये. या सत्ता अपने हाथ में लेकर देश में शीघ्र ही इस बारे में ठोस कदम उठाने चाहिये । अगर ऐसा नहीं करेंगे तो देहातों में कम्युनिज्य और नक्सलवादी चुस पहेंगे और लोगों में अवाति और हिसाचार फैलायेंगे,

जैसे राजाओं के अधिकार और प्रिवी पर्स बंद न होने से लोगों में आज असंतोष बढ़ा है, उससे कई गणा अधिक असंतोष जमीनदारों के खेती का उचित वितरण तरस्त नहीं होने से देश भर के छोटे किसानों में और मजदरों में फैलता जायेगा और वे लोग भी अराजक तत्वों में जामिल हो जायेंगे । अंत में देश का प्रजातन्त्र शासन संकट में पहेगा । इस की ओर में सभाग्रह का ध्यान आकर्षित करता है।

मझे एक इसरी बात और कहनी है और वह यह है कि अगर दस या पन्द्रह एकड से कम भिम किसानों के पास रही तो न वे बैल खरीद सकते हैं और न अपने लिये आ-वश्यक अोजार ही खरीदस कते हैं। टेक्टर का तो सवाल नहीं उठता और अगर अपनी खेतों को विजली के जरिये पानी देना हो, तो उस के लिये वे पैसा भी नहीं दे सकते, क्योंकि उनकी आमदनी कम होगी। तो इसलिये 25 एकड असंचित और दस से 15 एकड सिचाई की खेती हर एक किसान के पास होनी चाहिये और अगर 5, 5 या 6, 6 एकड खेती हर किसानों के पास रहे सभाग्रह का ऐसा फैसला हो तो सर-कार को चाहिये कि वह संयक्त कृषि व्यवस्था करे। या सहकार कृषि व्यवस्था अपनाने को कहे अथवा, स्टेट के हाथ में सारी खेती ले कर कृषि उद्योग की नयी व्यवस्था करे जिससे कि सारे देश में कृषि उत्पादन अधिक माला में बढ़े। लेकिन अगर व्यक्तिगत मालिकी रहनी है तो कम से कम उतनी खेती तो किसान के पास रहनी ही चाहिये कि वह किसान अपने परिवार को और दो बैलों को पाल सके, उनको खिला सके । आज जनसंख्या बढ़ने से देहातों में खेती पर मजदूरों का बड़ा बोझा हो चुका है, उनको परा काम नहीं है। जहां किसानों को भी पूरा काम नहीं है वहां वे मजदूरों को काम कैसे हेंगे।

सरदार रधबीर सिंह पंजहजारी: दो बैलों के चारे के लिये कितनी जमीन चाहिये।

श्री पंतरीनाय सीताराम जी पाटील : दो बैलों के चारे के लिये भी दो एकड जमीन

श्री पंढरीनाथ सीताराम जी पाटील] चाहिये। तो मैं कह रहा था कि मजदूरों को पुरा काम और पुरी मजदूरी नहीं मिलती है; जिसके लिये छोटे-छोटे उद्योगों को जिनको ग्रामोद्योग कहते हैं तेजी से हर देहात में सरकार को शरु कर देना चाहिये। तदवत किसानों की खेती में जो पैदावार होती है उसकी उचित कीमत बाजार में नहीं मिलती है, व्यापारी उस का शोषण करते हैं. उनको रात-दिन लटते हैं. तो उस पर भी नियंत्रण लगाना चाहिये। अतः मैं अन्त में सरकार से कहता हं कि खेती में किसानों को जो पैदावार होती है उसके वस्तओं के सारे ऋय-विऋय के व्यापारका राष्ट्रीयकरण करना चाहिये । जब तक यह नहीं करेंगे तब तक किसानों का शोषण कभी खत्म नहीं होगा और किसान लोग कभी सखी नहीं रहेंगे । जब तक इस देश में छोटा किसान सुखी नहीं होगा तब तक इस देश की जनता, इस देश के नागरिक कभी सुखी नहीं हो सकेंगे ।

ैं तो इस तरफ मैं मेंबी महोदय का, आप का और सभाग्रह का ध्यान आकर्षित कर अपनी जगह लेता हं।

THE MINISTER OF STATE IN THE MINISTRY OF FOOD. AGRICULTURE, COMMUNITY' DEVELOPMENT AND CO-OPERATION (SHRI **ANNASAHEB** SHINDE): Mr. Vice-Chairman. Sir, Shri Bhupesh Gupta and a few other friends have raised a discussion on issues which to my mind are of national importance. The motion which has been brought before the House refers to radical land reforms and land to the tiller. I am aware of the fact that it is now almost 8-10 p.m. and I do not want to tax the patience of hon. Members, but taking into consideration the importance of this subject. I would 1iV make some observations on the points raised by hon. Members though I would like to be very brief at the same time. At the outset, I would like to mention what our approach is. what is the approach of the Government of India in regard to these vital matters. May I submit that, as far as the ceiling laws, to which a reference has been made by a number of hon.

Members on the floor of the House here, are concerned, we stand, first of all, for the revision of the ceiling laws in the country? Secondly, we would also like that the landholdings under the ceiling laws should not be related to individuals, but to families. That is why, for instance, when recently the Kerala Government took some initiative in enacting a new ceiling law, we supported them, we welcomed it. If some other State Governments would like to take steps in that direction, we would welcome them and we would upport them.

SHRI BHUPESH GUPTA: The Bengal mnent has also dene it.

SHRI ANNASAHEB SHINDE: That was not done and I am coming to that point. I have a question to put to the hon. Member.

Then, Sir, the other point which 1 consider to be a very vital issue from the point of view of land reforms, is that there should be no intermediaries between a cultivator and the State. When in the last Chief Ministers' Conference, they recommended that within a period of one year all the intermediaries should be rbolished and that direct relationship should be established between the State Government and the tiller of the soil, as far as the Governmeni of India is concerned, they stand by that recommendation. There is one very important point in regard to which I would like to make a submission and that is in regard to the lands on which the landless labourers are having their huts or small houses. In regard to this very important aspect of the problem, the Government of India's policy is that those homestead lands, the ownership of those homestead lands should be given to the landless labourers. I wish that the State Governments should, if necessary on nominal price, pass the titles of these homestead lands to the landless labourers. As far as the broad aspects of land reforms are concerned, we have full sympathy for the sentiments which have been expressed on the floor of the House.

SHRI CHITTA BASU : What about security of tenure ?

SHRI ANNASAHIB SHINDE: When I said that there should not be any intermediary as between the State and the tiller

Discussion

grabbed the lands of the tribals there; the Government of India issued an Ordinance, passed a Pre idential Act and declared all those alienations void. Thereafter the Government of India wanted even to enact a ceiling law under the President's rule, but a popular Ministry came in and we have been trying to persuade the Bihar rt that they should also enact immediately a new ceiling law for Bih.

far as Bengal is concerned, it is now under President's rule and in the very nea' future we are going in for a Presidential Act for enacting a very effective ceiling law under which land holding will be related not to individuals but to families.

SHRI CHITTA BASU: Will you stop eviction of sharecroppers?

SHRI ANNASAHEB SHINDE: I sorry the hon. Member is not aware of it. That has been done. When some political criticism is levelled against my party, the ruling party. 1 have a legitimate question to ask of hon. friends. Mr. Bhupesh Gujita and many others who were at one lime or other constituents of the various United Fronts in various States. For instance, in West Bengal they were in power for more than two years after the 1967 election, but even at that time what prevented vou from doing that, because I remember whenever West Bengal Ministers, even left Communist Ministers, used to come to Delhi for consultations with us. we told them to go ahead; but nothing was done by the Ministry with which both Shri Jyoti Basu's party and the hon. Member. Shri Bhupesh Gupta's party were very closely associated. Therefore while criticising ...

SHRI BHUPFSH GUPTA; You asked ...

SHRI ANNASAHEB SHINDE; That i-all right. I have a right to sav it. Shri Banka Behary Das conveniently forgets. . .

SHRI BHUPESH GUPTA: The UF which functioned in Kerala undertook land reform measures on the 1st of lanuary. 1 took part in that.

SHRI ANNASAHEB SHINDE: Your party was in power in many other States

of the soil, lb, t means there should be nobody to disturb the security of the cultivators of the land or ihe tillers ci the soil But a noint has been made by a number of IVembers as if to create :,r impression the' nothing has been done in this country c uring the last twenty years. I would like to dispel this impression, though I can understand the point that much more *m ids* to be done. I can als" understand the feelings of the House that radical measu'Js need to be taken, but would it b<i n?ht to say (hat no'hing has been done in this country? For instance, in the year 1947 what was the position in this country "> Almost half of the land, at least 40 pei cent of the land was under various tenure1 like zamindari, inamdari. and zagirs. The whole picture of the count'-y was Iff at feudalism dominated the land structure in this country, but regarding the steps which have been taken during the last twenty years some hon. Member-can have gem ine grievances about the effectiveness oi them, bir a very substantial progress hus been' made. As a resuli of these measi res taken by 'he various State 'Governments during the la=t twenty vea^s 20 millio-i tenants have been brought into direct relationship with the State in the country; 3 million tenants have become owners; 2.3 rrTlion acres of land have been declared surplus.

SHRI CHIT FA BASU : How much has been taken possession of ?

SHRI ANNASAHEB SHINDE: Between 40 and 45 per cent. There can be some justifiable critic sm in reeard to this point, but I was only raising the point that to say that nothing h:>s been done in the country would not be orrect. In fact nowhere in the world, may I say, under a democratic structure such a transformation of land relationship ha*, been brought about wilhin twenty years; vnder a democratic set-up. I am not referring to Communist countries.

SHRI BHUPESH GUPTA: America after the War ,>f Independence swept away ihose things.

SHRI ANNASAHEB SHINDE For instance, in order to show how the Government of Ind'a is keen to implement the land reforms, 'vhen Bihar was under President's rule, vi; had passed a Presidential Act for declarii g alienations of lands which

(Shri Annasahcb Shinde]

in association vvifh a number of other parties. But there also why did you associate yourself with those parties which were opposed to land reform. What moral right have you fo criticise the Government led by Shrimati Indira Gandhi? We are seri-' ous on this. I mean, 1 do not want to argue, like in a court, of law. As far as land reforms are concerned, we want to be very serious, we want to implement them. But I have very serious differences of opinion as far as taking the law into cue's own hand is concerned. I haw very serious and grave

SHRI BHUPESH GUPTA: Almost every Minister, almost everybody, cheats the ceiling law. They are absolutely 4?0s as far as the ceiling is concerned.

SHRI ANNASAHTB SHINDE: I do not think these sweeping allegations will be correct. But (wish only to say that land agitation has been reduced to so ridiculous a position, the entire movement. It was so in Delhi. As was mentioned by som? hon. Members, some people marched towards the land held by the Prime Minister, four acres of land. And there are a number of such instances in the country. This movement itself was brought into disrepute by the very parties which took the initiative for this. I have also reservations . . .

SHRI BHUPESH GUPTA : About Birlas. yon protect them.

SHRI ANNASAHEB SHINDE: This is not the way to solve the agrarian problem of this country. This will create difficulty and if such an atmosphere is created, it will adversely affect the production process in this country.

SHRI BHUPESH GUPTA: In West Bengal we occupied seven lakh acres of land. The production is bumper and ...

SHRI ANNASAHEB SHINDE: I <io not agree with you at all in that. I agree with this that the implementation of the land reforms will help the production process. But taking the law into one's own hand and resorting to unconstitutional methods, will not be helpful. Why should we lose our faith in our Assemblies and in our Parliament?

SHRI BHUPESH GUPTA: The hon. Minister is talking like a head constable. not like a Minister.

SHRI CHITTA BASU: If the normal machinery fails, what has to be done?

SHRI ANNASAHEB SHINDE: I would like to tell you only one or two point, now. Shri Sheel Bhadra Yajee made a reference to collectivisation. As far as the Government of India is concerned, I would like to made it very clear that we do not stand for collectivisation, we stand for cooperative farming, we stand for it. And in this country there are millions and millions of small farmers. We do not want to take away their lands. We want to give them full protection; in fact, we would like to extend them credit facilities. We would like to help them through extension services,, we want to see that their units became viable so that they are in a position to have a better living and a higher stand-aid of living in days to come.

Shri Banka Behary Das and also Shri Bhnpesh, Gupta referred to Maharashtra. 1 am notSjiere to defend the Maharashtra law, becijlise there are better advocates than I. IPerhaps it can be argued that there is scope for the revision of that law. It can be argued that some people may have circumvented the law. But if the basic structure of the Maharashtra law is examined, it is good. I am sorry that Shri Banka Behary Das does not know it. In Maharashtra, about irrigated land, for a family of eight persons, only 18 acres of land can be held by a family. That is the ceiling. And out of the 18 acres, only six acres of cane can be planted. So, as far as the structure of Maharashtra is concerned, I do not think there is much to be criticised. The Members can raise questions probably of implementation and other things. But as far <>s the structure of the law is concerned, the law is very fair and a very radical one.

Then, Sir . . .

SHRI BANKA BEHARY DAS: I am quoting from the Implementation of the Land Reforms Committee of the Planning Commission in which tbey have said that in Maharashtra under the present law which has been implemented, the ceiling varies from 18 to 126 acres for certain types of land:

SHRI ANNASAHEB SHINDE : Unirrigated land.

SHRI BANK V BEHARY DAS : I agree, but...

SHRI ANNASAHEB SHINDE: I think the lu>n. Merol T does not know the conditions

SHRI BANK \setminus BEHARY DAS: am quoting the Pli ruling Commission.

SHRI ANNASAHEB SHINDH : In fact, in Maharashtra

SHRI BHUPfSH GUPTA: 226 acres. I ii-.i oi all. yo i Jo not know whether it is irrigated or unirrigated. Suppose the land is irrigated what happens?

SHRj ANNA iAHEB SHINDE: Then it. is to be withdra vn. The point is in Maharashtra the cate brj of land ceiling is like this:

Perennial ii [gated land 18 Seasonal ir gated land and 27 Government irrigation

Irrigated th pugh wells and 48 lilts, ere water not assured

I and which is no) at all ini- 126 gated.

Unirrigated lands are those where Unpeople are not able to maintain even the normal standard of life. In many areas they suffer from lack of rains. For instance, the district from which I come gets hardly 16" rainfall, and I have seen farmer families owning hundreds of acres of dry land wearing only one kurta and one sari throughout the year.

Sir. Mr. Bbupesh Gupta was right when he said thai ultimately this is to be related to the local conditions, this is to be related to the availability of irrigation water, to the fertility of the soil. I think conditions in the country differ so much that I do not think there is possibility of having a uniform law. There is scope for argument and discussion. I submit to the honble Member let all of us use the forum of Parliament and Legislative Assemblies and try to create a sort of awareness, because any land reforms or social reform law cannot be implemented unless there is sanction of mass awakening. But it should be within the four corners of the Constitution and legal framework.

III VICE-CHAIRMAN (SHRI RAM SAHAI): "the House adjoumj .sine die.

The House then adjourned sine die at twenty-seven minutes past eight of the clock.